

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A. No. 373/2022

IN THE MATTER OF: -

Sumit Saini

.....Applicant

Versus

Haryana State Pollution Control Board

.....Respondent

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FILED BY: -

Place: Yamuna Nagar

Dated: 17/05/2023


Regional Officer,
HSPCB, Yamuna Nagar

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A. No. 373/2022

IN THE MATTER OF: -

Sumit Saini

.....Applicant

Versus

Haryana State Pollution Control Board

.....Respondent

REPORT ON BEHALF OF JOINT COMMITTEE IN COMPLIANCE
OF ORDERS DATED 21.02.2023

MOST RESPECTFULLY SHOWETH:

1. The Hon'ble NGT vide orders dated 21.02.2023 passed the following directions:-

"11. We have gone through the report filed by the HSPCB. In the report, it has been mentioned that in compliance of order dated 17.01.2023 28 numbers of Plywood manufacturing units and 5 numbers of brick kilns were inspected and status report annexure R-1 and annexure R-2 have been submitted in respect thereof. In annexure R-1, it has been mentioned that out of 28 Plywood manufacturing units, 24 units were compliant and 3 units were lying closed due to reasons mentioned and one unit was lying closed under order of the board. However, there

is no mention whether the above said units have obtained licenses from the Competent Authorities. Individual compliance status of all the units has not been mentioned despite the specific order to this effect passed by this Tribunal. Similarly, in annexure R-2, 2 brick kilns are stated to be compliant while other 3 brick kilns are stated to be non-operational. The aspect regarding compliance with the consent conditions by individual brick kilns has not been looked into. The plywood manufacturing units are using wood as fuel while the brick kilns are using coal as fuel. In its report the Joint Committee has not mentioned anything about disposal of fly ash generated by above said units.

12. The Joint Committee is directed to look into the aspects of compliance with the consent conditions and disposal of fly ash by the units individually and submit the report in this regard within two months by email at judicialngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

13. In the report dated 16.01.2023, the Regional Officer, HSPCB, Yamuna Nagar had mentioned that environmental compensation of Rs. 15,31,250/- was imposed by HSPCB on M/s SPS Bio Chem Pvt. Ltd which has been deposited by the above said unit. The amount of environmental compensation deposited by M/s SPS Bio Chem Pvt. is

ordered to be utilized for restoration of the environment in the area and respondent no. 2-HSPCB and respondent no. 4-Deputy Commissioner, Yamuna Nagar are directed to submit Action Plan for utilization of the amount of environmental compensation for restoration of the environment in the area with specific timelines within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

14. In the report dated 16.01.2023, the Regional Officer, HSPCB, Yamuna Nagar has mentioned that the directions regarding compliance on the land fill site at village Aurangabad under section 4 of the Municipal Solid Waste (Management and Handling) Rules, 2016 had been issued to the Commissioner, Municipal Corporation, Yamuna Nagar-Jagadhri vide letter No. HSPCB/YR/2022/4386 dated 27.09.2022 and letter no. HSPCB/YR/2022/4750 dated 26.12.2022 but no compliance report had been received. In its report, the Joint Committee has mentioned that Commissioner, Municipal Corporation, Yamuna Nagar-Jagadhri has submitted compliance report dated 07.02.2023 and thereafter the site was verified on 15.02.2023 and during inspection the Municipal Solid Waste processing site at village Aurangabad was found compliant.

15. In its reply, the respondent no. 6- Municipal Corporation, Yamuna Nagar has submitted that Municipal Corporation, Yamuna Nagar-Jagadhri had allotted the work to M/s Classic Manpower which initially worked in proper way but subsequently did not process the solid waste as per Solid Waste Management Rules 2016. The agency was blacklisted by the Municipal Corporation Yamuna Nagar-Jagadhri on 27.10.2022 and payment of amounting to Rs. 5,26,60,426/- was withheld but the Hon'ble Petition Committee of Haryana Vidhan Sabha allowed him to execute the work within one month and directed to submit the report. M/s Classic Manpower started the work and lifted all the solid waste but the same is yet to submit the proof of scientific disposal of the waste. Municipal Corporation Yamuna Nagar-Jagadhri has now allotted the work to M/s IND Sanitation Solution which is processing the waste in compliance of the Solid Waste Management Rules 2016. The HSPCB is directed to audit status of compliance by Municipal Corporation Yamuna Nagar-Jagadhri with Solid Waste Management Rules, 2016 and the Water (Prevention And Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 in respect of solid waste and sewage management as well as preventing discharge of untreated sewage/industrial effluent in river Yamuna through the

drain in question in compliance of directions issued by this Tribunal and also to initiate proceedings for imposition of the environmental compensation on respondent no.6- Municipal Corporation Yamuna Nagar-Jagadhri for the past violations in accordance with law and submit its report mentioning in detail action taken in this regard within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

16. List for further consideration on 18.04.2023 for hearing in respect of M/s SPS Bio Chem Pvt. Ltd. and brick kilns and on 18.05.2023 for hearing in respect of the plywood industries and Municipal Corporation Yamuna Nagar-Jagadhri."

2. Detailed report of Plywood Units regarding licenses obtained from the Competent Authorities, Compliance of Consent to Operate Conditions and disposal of fly ash:
 - i M/s Wishwanath Plywood Industries, Kishanpura Village & P.O. Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 04.01.2022 to 31.03.2026 (Annexure-R/1). The copy of license obtained from Forest Department is attached herewith as Annexure-R/2. The compliance of conditions of Consent to Operate is also attached as Annexure-R/3. The unit is disposing its fly ash in the low lying area of

nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- ii M/s Jamuna Wood Tech Industries, Village and PO Damla, Dudhla Road, Yamunanagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (Annexure-R/4). The copy of license obtained from Forest Department is attached herewith as Annexure-R/5. The compliance of conditions of Consent to Operate is also attached as Annexure-R/6. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.
- iii M/s Heera Products, Village Damla Distt Yamunanagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 28.11.2018 to 31.03.2028 (Annexure-

R/7). The copy of license obtained from Forest Department is attached herewith as **Annexure-R/8**. The compliance of conditions of Consent to Operate is also attached as **Annexure-R/9**. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- iv **M/s Kunjan Wood Industries, Village & PO Damla, District Yamuna Nagar:-** The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (**Annexure-R/10**). The copy of license obtained from Forest Department is attached herewith as **Annexure-R/11**. The compliance of conditions of Consent to Operate is also attached as **Annexure-R/12**. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- v M/s Burma Boards, Village & P.O. Damla, Yamuna Nagar:-
The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (Annexure-R/13). The copy of license obtained from Forest Department is attached herewith as Annexure-R/14. The compliance of conditions of Consent to Operate is also attached as Annexure-R/15. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.
- vi M/s Duna Panels Pvt. Ltd., V.P.O. Damla, Yamuna Nagar:-
The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (Annexure-R/16). The copy of license obtained from Forest Department is attached herewith as Annexure-R/17. The compliance of conditions of Consent to Operate is also attached as Annexure-R/18. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and

unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

vii **M/s Pragati Industries, V.P.O. Damla, Yamuna Nagar:-** The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (**Annexure-R/19**). The copy of license obtained from Forest Department is attached herewith as **Annexure-R/20**. The compliance of conditions of Consent to Operate is also attached as **Annexure-R/21**. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

viii **M/s Haploos Plyboards Pvt Ltd, Village and PO Damla, Yamuna Nagar:-** The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2023 to 31.03.2028 (**Annexure-R/22**). The copy of license obtained from Forest Department is attached herewith as

Annexure-R/23. The compliance of conditions of Consent to Operate is also attached as **Annexure-R/24.** The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- ix **M/s Haryana Joinery Mills, Village Damla, Yamuna Nagar:-**
The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (**Annexure-R/25**). The copy of license obtained from Forest Department is attached herewith as **Annexure-R/26.** The compliance of conditions of Consent to Operate is also attached as **Annexure-R/27.** The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- x M/s Gokul Enterprises, Khurdi Road, Village Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2022 to 31.03.2027 (Annexure-R/28). The copy of license obtained from Forest Department is attached herewith as Annexure-R/29. The compliance of conditions of Consent to Operate is also attached as Annexure-R/30. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.
- xi M/s Nagpal Wood Industries, Village and P.O. Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (Annexure-R/31). The copy of license obtained from Forest Department is attached herewith as Annexure-R/32. The compliance of conditions of Consent to Operate is also attached as Annexure-R/33. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing

process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- xii M/s Bhagwati Udyog, Village Damla, Radaur Road, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 03.09.2021 to 31.03.2031 (Annexure-R/34). The copy of license obtained from Forest Department is attached herewith as Annexure-R/35. The compliance of conditions of Consent to Operate is also attached as Annexure-R/36. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- xiii M/s Baba Plywood Pvt. Ltd., VPO Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (Annexure-R/37). The copy of license obtained from Forest Department is attached herewith as Annexure-R/38. The

compliance of conditions of Consent to Operate is also attached as Annexure-R/39. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- xiv **M/s A R Wood Crafts Private Limited, Village Damla District Yamuna Nagar:-** The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 16.09.2020 to 31.03.2025 (Annexure-R/40). The copy of license obtained from Forest Department is attached herewith as Annexure-R/41. The compliance of conditions of Consent to Operate is also attached as Annexure-R/42. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- xv M/s Luxmi Timbers, V.P.O. Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 26.08.2022 to 31.03.2027 (Annexure-R/43). The copy of license obtained from Forest Department is attached herewith as Annexure-R/44. The compliance of conditions of Consent to Operate is also attached as Annexure-R/45. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.
- xvi M/s Classic Plywood Industries, VPO Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (Annexure-R/46). The copy of license obtained from Forest Department is attached herewith as Annexure-R/47. The compliance of conditions of Consent to Operate is also attached as Annexure-R/48. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of

domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- xvii M/s Burma Wood Products, Village & P.O. Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (Annexure-R/49). The copy of license obtained from Forest Department is attached herewith as Annexure-R/50. The compliance of conditions of Consent to Operate is also attached as Annexure-R/51. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- xviii M/s Metro Plywood Pvt. Ltd., VPO Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (Annexure-R/52). The copy of license obtained from Forest Department is attached herewith as Annexure-R/53. The compliance of conditions of Consent to Operate is also

attached as Annexure-R/54. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- xix M/s Alloy Steel and Castings, Village and PO Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2023 to 31.03.2028 (Annexure-R/55). The copy of license obtained from Forest Department is attached herewith as Annexure-R/56. The compliance of conditions of Consent to Operate is also attached as Annexure-R/57. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

xx M/s Vidhata Plywood Industries, VPO Damla (Kamboj Majra), Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 16.07.2018 to 31.03.2028 (Annexure-R/58). The copy of license obtained from Forest Department is attached herewith as Annexure-R/59. The compliance of conditions of Consent to Operate is also attached as Annexure-R/60. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

xxi M/s Suryodaya Wood Products, Village and Post Office Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2023 to 31.03.2028 (Annexure-R/61). The copy of license obtained from Forest Department is attached herewith as Annexure-R/62. The compliance of conditions of Consent to Operate is also attached as Annexure-R/63. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from

manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- xxii M/s Aggarwal Plywood Industries, Village Kunjal Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 03.06.2021 to 31.03.2026 (Annexure-R/64). The copy of license obtained from Forest Department is attached herewith as Annexure-R/65. The compliance of conditions of Consent to Operate is also attached as Annexure-R/66. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- xxiii M/s Jagdamba Dwellings Pvt. Ltd., Village Hafizpur, Delhi Road, Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 23.10.2020 to 31.03.2025 (Annexure-R/67). The copy of license obtained from Forest Department is attached

herewith as Annexure-R/68. The compliance of conditions of Consent to Operate is also attached as Annexure-R/69. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

- xxiv M/s Krishna Panels, Village Kunjal Janttan, Tehsil Radaur, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 28.10.2020 to 31.03.2030 (Annexure-R/70). The copy of license obtained from Forest Department is attached herewith as Annexure-R/71. The compliance of conditions of Consent to Operate is also attached as Annexure-R/72. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent. The latest analysis report of air emissions has been submitted before the Hon'ble NGT alongwith report dated 18.02.2023.

xxv M/s Best Panel Industries, Village Hafizpur, Tehsil Mustafabad, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2023 to 31.03.2028 (Annexure-R/73). The copy of license obtained from Forest Department is attached herewith as Annexure-R/74. The compliance of conditions of Consent to Operate is also attached as Annexure-R/75. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent.

xxvi M/s Shree Ram Steel Industries, Village & P.O. Damla, District Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2017 to 31.03.2027 (Annexure-R/76). The copy of license obtained from Forest Department is attached herewith as Annexure-R/77. The compliance of conditions of Consent to Operate is also attached as Annexure-R/78. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent.

xxvii M/s Global India Wood Industries, S.K Road, Village Damla, Yamuna Nagar:- The unit is engaged in the manufacturing of Plywood. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2021 to 31.03.2026 (Annexure-R/79). The copy of license obtained from Forest Department is attached herewith as Annexure-R/80. The compliance of conditions of Consent to Operate is also attached as Annexure-R/81. The unit is disposing its fly ash in the low lying area of nearby fields through farmers as per their requirements. No trade effluent is being generated by the unit from manufacturing process and unit has provided septic tank for disposal of domestic effluent.

xxviii M/s Krishna Enterprises, Dudhla Road Village Damla District Yamuna Nagar:- The said unit was closed by board in compliance of the head office order no. HSPCB-070001/259/2021-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB I/60059/2021 dt. 19.08.2021. The copy of closure order is attached herewith as Annexure-R/82. The unit is still lying closed.

3 **Status of Illegal and unscientific dumping of solid waste at Village-Aurangabad:-** The Municipal Corporation, Yamuna Nagar-Jagadhri has submitted the compliance report in this matter vide letter Memo no. EE-II/1415 dated 07.02.2023 Annexure-R/83. Thereafter, the site has been

verified on dated 15.02.2023 jointly by the officers of HSPCB and Municipal Corporation, Yamuna Nagar. During the inspection the Municipal Solid Waste Processing site at village Aurangabad is now found complying. The copy of joint inspection report along with photographs is attached as **Annexure-R/84**. The Environment Compensation of Rs. 908.48 lacs for past violation has been recommended to be imposed upon Municipal Corporation, Yamuna Nagar-Jagadhri to the higher authorities of HSPCB. The copy of same is attached as **Annexure-R/85**. The audit of Solid Waste site at Aurangabad has been done and attached herewith as **Annexure-R/86** wherein Solid Waste Management Rules has been found to be complying by Municipal Corporation, Yamuna Nagar-Jagadhri. The latest Photographs dated 16.05.2023 of Municipal Solid waste site are attached herewith as **Annexure-R/87**. The sewerage management in the Municipal Corporation area of District Yamuna Nagar is under the jurisdiction of Public Health Engineering Department (PHED) and for effective handling of sewage/industrial effluent PHED has installed Sewerage Treatment Plants of capacity 25 MLD at Jammu colony, 20 MLD at Jammu Colony, 10 MLD Unit-1 at Baddi Majra, 10 MLD Unit-2 at Baddi Majra, 3 MLD at Chhachhrauli, 3.5 MLD at Radaur, & 24 MLD at Parwaloo to treat the sewage effluent generating from Municipal

Corporation area of District Yamuna Nagar. The latest analysis reports of all above STPs are attached as Annexure R/88 and as per these analysis reports, the parameters are found within prescribed limits. HSIIDC, Yamuna Nagar has also installed CETP of capacity 3 MLD in the Industrial Estate of Manakpur and the same is under stabilization stage. Further additional CETP of 18 MLD capacity has been proposed at Jagadhri and STP having capacity of 70 MLD has been proposed at Radaur Road by the Public Health Engineering Department to enhance the treatment capacity so that entire sewerage generated i.e. 66 MLD can be treated. All the industries generating industrial effluent have installed their own Effluent Treatment Plants (ETP).

4. Status of M/s SPS Bio Chem Pvt. Ltd. in compliance of order dated 18.04.2023:- In this connection it is submitted that request for re-opening of consent to operate application for amendment in consent certificates has been sent to the head office. The additional action plan for utilization of amount of Rs 15.31 lacs Environment Compensation realized from this unit is under preparation. The latest photographs dated 16.05.2023 of press mud storage area are attached as Annexure R/89. The analysis report of sample of ground water collected from the premises of this unit is attached as Annexure R/90.

Comments on the response dated 14.02.2023 filed by Sh. Sumit Saini resident of village Damla, District Yamuna Nagar, Haryana. In this regard, the point wise comments upon the representation on the basis of facts and records are as under.

Case No.1-Status of plywood manufacturing units and brick kiln:-In this connection, it is submitted that compliance status of ply board manufacturing units has already been submitted in report dated 18.02.2023. However, it is submitted that all the units mentioned in the complaint have installed multi cyclone to meet the prescribed standards.

Case No.2- Status of SPS Bio Chem Pvt. Ltd.:- In this connection, it is submitted that the said unit has obtained consent to Establish from the Board vide No. HSPCB/Consent/: 843073522YAMCTE30407408 dated 22.12.2022. The unit has obtained permission for change of land use from Directorate of Town and Country Planning. Unit has submitted all the documents as per prescribed check list of HSPCB at the time of obtaining CTE. Rests of permission as mentioned in Annexure-2 filed by applicant are not the part of the checklist of HSPCB.

Case No.3- Status of Municipal Solid Waste:-The status of Municipal Solid Waste processing site has already been given in this report.

Case No.4- Status of Ditch Drain:-The action from the Public Health & Engg. Department for the finalization of the installation of new CETP having capacity of 18 MLD at Parwaloo and installation of new STPs having capacity of 70 MLD at Radaur Road are under approval.

Comments on the response dated 10.04.2023 filed by Sh. Sumit Saini resident of village Damla, District Yamuna Nagar, Haryana. In this regard, the point wise comments upon the representation on the basis of facts and records are as under.

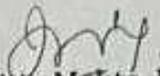
Status of SPS Bio Chem Pvt. Ltd.:- In this connection, it is submitted that no press mud is stored by the unit at nearby Municipal Solid Waste site, Aurangabad. No sitting parameters have been defined by HSPCB for such types of units. The previous report dated 17.04.2023 submitted before the Hon'ble NGT was duly signed by all Committee members. The said unit is covered under orange category of consent management. Unit has submitted all the documents as per prescribed check list of HSPCB at the time of obtaining CTE. The closure order against this unit was issued vide letter dated 13.06.2022 and was complied on dated 15.06.2022 (**copies attached as Annexure-R/91**). There was no Electricity connection at the time of compliance of closure order. No trade effluent is generated from the process. Consent to established/operate have been granted for nil KLD discharged of trade effluent. Copies of CTE and CTO have already been placed on record along with report dated 21.02.2023 for CTE and report dated 18.04.2023 for CTO. Unit has adopted following measures for control of odour:-

- a) The heaps of press mud covered by one layer of ligno-cellulocis biomass. Rice straw to cover the heaps of press mud.
- b) Heaps covered by one layer of Tarpaulin.
- c) Sprayer system installed in RMS area for spraying chemical for making the environment odor less.

The Environmental Compensation was imposed upon the unit for establishment without consent to establish from the board.

The report is submitted for kind consideration please. It is undertaken to comply with the directions passed by Hon'ble Tribunal.

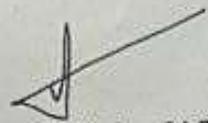
Prabhaker Kumar Verma,
Member, SEAC, Haryana



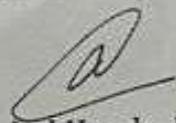
Nitin Mehta, RO,
HSPCB, Yamuna Nagar



Dr. Vivek Saxena, IFS,
Member, SEAC, Haryana



Ayush Sinha, IAS
Commissioner,
Municipal Corporation,
Yamuna Nagar



Rahul Hooda, IAS
Deputy Commissioner,
Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127022YAMCTO19075170

Dated:04/01/2022

To.

M/s :Wishwanath Plywood Industries
Village and PO Damla YNR

Subject: Grant of consent to operate to M/s Wishwanath Plywood Industries.

Please refer to your application no. 19075170 received on dated 2021-12-20 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Wishwanath Plywood Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	04/01/2022 - 31/03/2026
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	455.29001
Total Land Area(Sq. meter)	8094.99
Total Builtup Area(Sq. meter)	6071.25
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	2
Height of stack	
1. attached to boiler	32 M
2. stack	32 M
Emission parameters	
1. SPM	800 mg/m3

2. SPM	150 mg/m ³
Product Details	
1. Plyboards (sqr/mtr)	8000
Capacity of boiler	
1. Boiler 6 Ton	6 Ton/hr
2. TFH 20 Lac Calories	2000000 Kcalores/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	10 Ton/day
Raw Material Details	
Formaldehyde	1350 Kg/Day
Face	8000 Sqr/mtr
Timber	75 Metric Tonnes/Day

**Nirmal
Kumar**

Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.

Digitally signed by
Nirmal Kumar
Date: 2022.01.04
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Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

- 1 Unit will apply 90 days before the Expiry of CTO.
- 2 Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Dept.
- 3 Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage. 4. CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.
- 5 Unit will submit latest AR within 3 months start of operation.
6. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit

Digitally signed by Nirmal
 Kumar
 Date: 2022.01.04 14:50:05
 +0530
Nirmal Kumar
Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PF/2023/05484

License Number 302/1662/1006/746/474/88/F.No.461/WBI/2007/YFD/No.5555 dated 13-November-2020 is hereby renewed in favour of **Smt. MANJU AGARWAL** daughter of Shri. **JUGAL KISHORE** resident of **R/o H.N. 949 Sector 17 HUDA Jagadhri Distt Yamuna Nagar Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be

YN/PLY/PF/2023/05484

1	Name of the Licensee	Manju Agarwal		
2	Father's Name	Jugal Kishore		
3	Address of the Licensee	R/o H.N. 949 Sector 17 HUDA Jagadhri Distt Yamuna Nagar Yamuna Nagar 135001		
4	Nature of Ownership	Partnership Firm		
5	Name of the unit	M/s Wishwa Nath Plywood Industries		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'10.44" 77°13'25.00"		
8	Postal address of the unit	Village Kishanpura Damia Distt Yamuna Nagar Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	4
		Peeler	48	4
		Press	8x4 x 25	1
		Press	8x4 x 15	1
		Chipper	3 Ton	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>99601308</u> dated <u>22/02/2023 18:09:09</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date: 21/03/2023Place: Yamuna Nagar

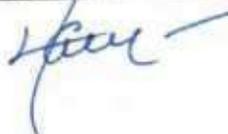
Rajan
Signature of Licensing Authority with Seal

Compliance of the conditions of Consent to Operate issued to M/s Wishwanath Plywood Industries, Kishanpura Village & P.O. Damla Yamuna Nagar for the period from 04.01.2022 to 31.03.2026 vide no. HSPCB/Consent/ : 313127022YAMCTO 19075170 Dated:04/01/2022.

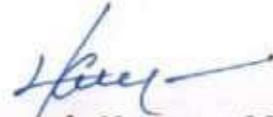
Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying.
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2026
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	Complying

	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Complying
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	Unit will apply 90 days before the Expiry of CTO.	CTO valid upto 31.03.2026
2.	Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Deptt.	The unit is not generating any trade effluent and is discharging domestic effluent into septic tank.
3.	Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.	The action against the unit will be taken by this office, if found violating.
4.	CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.	The action against the unit will be taken by this office, if found violating.
5.	Unit will submit latest AR within 3 months start of operation.	The said unit is complying.
6.	The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at	The action against the unit will be taken by this office, if found



<p>any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.</p>	<p>violating.</p>
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**Naresh Kumar, AEE
HSPCB, Yamuna Nagar**



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA
Jagadhari Ph.01732-200137
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 2840217YAMCTO4029783

Dated:29/03/2017

To

Jamuna Wood Tech Industries
 Vill. & P.O. Damla, Dudhla Road

Subject: Grant of consent to operate to M/s Jamuna Wood Tech Industries

Please refer to your application received on dated 2017-03-28 in regional office Yamuna Nagar.

With reference to your above application for consent to operate, M/s Jamuna Wood Tech Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2017 - 31/03/2027
Industry Type	Ply board manufacturing (including vineer & laminate) with oil fired boiler/thermic fluid heater (without resin plant)
Category	ORANGE
Investment	
1. Land (Rs.in LAKHS)	3
2. Building (Rs.in LAKHS)	8
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	NA
Domestic Effluent Parameters	
1. NA	0 mg/l
Trade Effluent Parameters	
1. NA	0 mg/l
Number of stacks	1
Height of stack	
1. Boiler	110 feet
Emission parameters	
1. SPM	602.2 mg/m ³
2. SOX	10.0 mg/m ³
3. NOX	0.0 mg/m ³

Product Details	
1. Plyboards	14.535 Metric Tonnes/day
Capacity of boiler	
1. Boiler	4.5 Ton/hr
Type of Furnace	
1. NA	0 0
Type of Fuel	
1. Wood	4 Ton/day

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
7. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
8. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
9. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
10. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
11. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
12. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

13. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

14. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

15. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

16. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

17. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

18. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

19. In case of bye passing the emissions, the consent shall be deemed revoked.

20. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.

21. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.

22. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.

23. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.

Specific Conditions :

Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2017-18 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board,
Panchkula.*



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PF/2023/05571

License Number 707/E.NO.106/WBI/2007/YFD/G.4952-PA dated 01-April-2017 is hereby renewed in favour of **Shri. SANJAY KUMAR** son of **Shri. RAMESH KUMAR** resident of **VPO Radaur YNR Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PF/2023/05571

1	Name of the Licensee	SANJAY KUMAR		
2	Father's Name	RAMESH KUMAR		
3	Address of the Licensee	VPO Radaur YNR Yamuna Nagar 135001		
4	Nature of Ownership	Partnership Firm		
5	Name of the unit	M/S JAMUNA WOOD TECH INDUSTRIES		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'46.30" 77°13'16.94"		
8	Postal address of the unit	DUDHLA ROAD DAMLA YNR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	2
		Peeler	48	1
		Press	8x4 x 10	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>100894056</u> dated <u>29/03/2023 12:10:13</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date : 31/4/2023Place : Yamuna Nagar

[Signature]
Divisional Forest Officer (I)
Yamuna Nagar
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

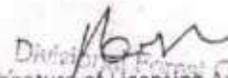
Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under the rules.
2. The Licensee shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

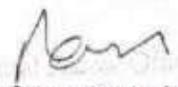
Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 3/4/2023

Place: Yamuna Nagar


Signature of Licensing Authority With Seal

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

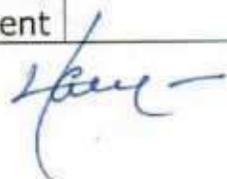

Signature of Licensing Authority with Seal

Annexure-R6

Compliance of the conditions of Consent to Operate issued to M/s Jamuna Wood Tech Industries, Village and PO Damla, Dudhla Road, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/ : 2840217YAMCTO4029783 Dated:29/03/2017.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31/03/2027
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.	The direction will be complied if required.
7.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
8.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
9.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
10.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
11.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
12.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent	Complying



	application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	
13.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Complying
14.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
15.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
16.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
17.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
18.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
19.	In case of bye passing the emissions, the consent shall be deemed revoked.	The action against the unit will be taken by this office, if found violating.
20.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	Not required till date
21.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from	Complying

	time to time.	
22.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.	Necessary direction will be issued, if required.
23.	Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.	Not applicable.
	Specific Conditions :	Compliance Status
1.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2017-18 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31/03/2027


Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

**SCO-131 Sector-17, HUDA
Jagadhari Ph.01732-200137**

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313127018YAMCTO6014063

Dated:07/12/2018

To.

M/s :Heera Products
Village Damla Distt Yamuna Nagar

Subject: Grant of consent to operate to M/s Heera Products.

Please refer to your application no. 6014063 received on dated 2018-11-28 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Heera Products is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	28/11/2018 - 31/03/2028
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	190.960007
Total Land Area(Sq. meter)	4300.0
Total Builtup Area(Sq. meter)	4260.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Sephtic tank with soak pit
2. Trade	
Domestic Effluent Parameters	
1. BOD	30 mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
Number of stacks	2
Height of stack	
1. Attached to BOILER	33.0 MTRS
2. Attached to DG set	3.0 mtrs
Emission parameters	
1. SPM	150 mg/m3
Product Details	

1. plyboard Sqm	5000
Capacity of boiler	
1. boiler wood fired	4.0 Ton/hr
Type of Furnace	
1. na	0 na
Type of Fuel	
1. Diesel	0.12 KL/day
2. Wood	8.0 KL/day
Raw Material Details	
Core/Face/Veneer	5000 Sqr/mtr
Glue	350 Kg/Day
Timber	50 Metric Tonnes/Day

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Date: 2018.12.07 17:26:17 +05'30'

Balraj Singh
Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will maintain & operate its APCM regularly.
2. Unit will submit A/R under Air Act within 3 months as per policy of the Board.
3. Unit will apply of extension of CTO 90 days before expiry of this CTO.

Balraj Singh

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Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.



Annexure-R8



FOREST DEPARTMENT, HARYANA

Revised LICENSE



Dy. Conservator of Forests
Yamunanagar Forest Division,
Yamunanagar

No. 141/158/F.N.591/WBI/2007/YFD/G.4377VB/No. 153
Date:-

License to establish/renew/expand or operate Wood based Industry.

License is hereby granted w.e.f. 01.04.2017 to 31.3.2022 to Sh. Balwant Singh S/o Sh. Sadhu Ram, H.N.167, Harbans Pura Colony, Distt Yamuna Nagar (hereinafter called "Licensee") to establish/ renew/expand/operate Wood based industry located at (Full address) M/s Heera Products, Dudhla, Damla, Distt. Yamuna Nagar. subject to the provisions contained in the Indian Forest Act, 1927, as amended from time to time and the rules made there under and on the conditions mentioned overleaf.

Detail of Machinery

S. No.	Name of Machinery	Size	No. of Machine
i	Peeling Machine with 8x4x15 press as Accessory	4 feet peeling machine with 8x4x15 press	1 (One)
	Peeling Machine	4 feet	2 (Two)

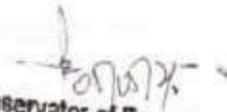
Dy. Conservator of Forests
Yamunanagar Forest Division,
Yamunanagar

PTO

Conditions

1. The license shall establish/renew /expand/operate the Wood based industry at (full address M/s Heera Products, Dudhla, Damla, Distt. Yamuna Nagar.)
2. The licensee shall not alter the location of the Wood based industry without obtaining prior permission in writing of the **State Level Committee.**
3. The licensee shall maintain such register and records and submit such returns as may be directed, in writing, by the Divisional Forest Officer, (DFO (T)) and when required produce them for inspection by the DFO (T) Yamuna Nagar
4. The licensee shall ensure that –
 - a) The site of the saw mill including the depot/yard for storage of round timber, sawn timber and waste wood is properly fenced/boundary wall erected with proper gates ;
 - b) All the round timber, sawn timber and wood waste is properly stocked according to the instruction that may be issued from time to time by the Divisional Forest Officer (T), Yamuna Nagar.
 - c) The premises of the wood based unit shall be open to inspection at all times by the Divisional Forest Officer (T), Yamuna Nagar or officer authorized by Divisional Forest Officer (T) Yamuna Nagar
 - d) The license shall be transferable as per WBI Rule, 2016 and where in it transferred, the transferor shall, forthwith inform the Divisional Forest Officer (T), Yamuna Nagar of such transfer and the transferee shall hold the license.
5. It would be the personal responsibility of the licensee to obtain all necessary statutory permission/ clearance from the concerned department / agencies/ authorities.
6. The renewal of the License shall be as per the provision of WBI, (Establishment and regulation) Guidelines 2016 published vide Gazette of India; extra ordinary MOEFF & CC vide Dated Nov 16, 2016 New Delhi and directions issued by SLC, Haryana from time to time.

Note: If the unit is found to have installed/operate any machine for which the license is not issued to the unit, permission given by the CEC in respect of such unit will be deemed to have been withdrawn.

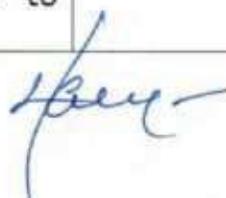

 Dy. Conservator of Forests
 Yamunanagar Forest Division,
 Yamunanagar

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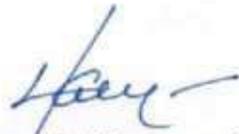
Compliance of the conditions of Consent to Operate issued to M/s Heera Products, Village Damla Distt Yamuna Nagar for the period from 28.11.2018 to 31.03.2028 vide no. HSPCB/ Consent/: 313127018YAMCTO6014063 Dated: 07/12/2018.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2028
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Complying

6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction will be complied if required.



12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	Unit will maintain & operate its APCM regularly.	Complying
2.	Unit will submit A/R under Air Act within 3 months as per policy of the Board.	Complying
3.	Unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2028


Naresh Kumar, AEE
HSPCB, Yamuna Nagar


HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA
Jagadhari Ph.01732-200137
E-mail: hspcb.pkl@sify.com
No. HSPCB/Consent/ : 313127017YAMCTO3970252
Dated:27/03/2017
To
Kunjan Wood Industries
Vill. & P.O. Damla
Subject: Grant of consent to operate to M/s Kunjan Wood Industries

Please refer to your application received on dated 2017-03-14 in regional office Yamuna Nagar.

With reference to your above application for consent to operate, M/s Kunjan Wood Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2017 - 31/03/2027
Industry Type	Ply -board manufacturing(including Veneer and laminate) with oil fired boiler/ thermic fluid heater(without resin plant)
Category	ORANGE
Investment	
1. Land (Rs.in LAKHS)	15
2. Building (Rs.in LAKHS)	1
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	NA
Domestic Effluent Parameters	
1. NA	0 mg/l
Trade Effluent Parameters	
1. NA	0 mg/l
Number of stacks	1
Height of stack	
1. Boiler	110 feet
Emission parameters	
1. SPM	317.05 mg/m ³
2. SOX	22.31 mg/m ³
3. NOX	11.64 mg/m ³

Product Details	
1. Plyboards	43.605 Metric Tonnes/day
Capacity of boiler	
1. Boiler	3 Ton/hr
Type of Furnace	
1. NA	0 0
Type of Fuel	
1. Wood	3 Ton/day

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
7. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
8. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
9. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
10. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
11. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
12. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

13. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

14. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

15. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

16. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

17. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

18. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

19. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.

20. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.

21. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.

Specific Conditions :

Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board,
Panchkula.*



FOREST DEPARTMENT, HARYANA

LICENSE



Dy. Conservator
Yamunanagar
Yamunanagar

No. 414 689/729F.No 119WBI/2007/YFD

Date 1/09/07

License to establish/renew /expand or operate Wood based Industry.

License is hereby granted w.e.f. 03.07.2017 to Sh. Om Parkesh S/o Sh. Sadhu Ram H. No 167 Harbans Pura Near ITI District Yamuna Nagar (hereinafter called "Licensee") to establish/ renew/expand/operate Wood based industry located at (Full address) M/s Kunjan Wood Industries, Dudhla road Damla, District Yamuna Nagar. subject to the provisions contained in the Indian Forest Act, 1927, as amended from time to time and the rules made there under and on the conditions mentioned overleaf.

Detail of Machinery

S. No.	Name of Machinery	Size	No. of Machine
1	Press	8x4x12	1 (One)
		8x4x10	2 (Two)
2	Peeling Machine	4 Feet	1 (One)
3	Vertical Band Saw	39 Inch	2 (Two)
		42 Inch	2 (Two)

Dt 27.12.2019

PTO

ADMINISTRATIVE License Renewal
upto 31.3.2022

Divisional Forest Officer (T)
YAMUNA NAGAR

Dy. Conservator of Forests
Yamunanagar Forest Division,
Yamunanagar

Compliance of the conditions of Consent to Operate issued to M/s Kunjan Wood Industries, Village & PO Damla, District Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/ : 313127017YAMCTO3970252 Dated:27/03/2017.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2027
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.	The direction will be complied if required.
7.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying.
8.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
9.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
10.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
11.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
12.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent	Complying



	application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	
13.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction will be complied if required.
14.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
15.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying
16.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
17.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
18.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
19.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	Complying
20.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying
21.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the	Necessary direction will be issued, if required.

	direction of the Board.	
	Specific Conditions :	Compliance Status
1.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027



**Naresh Kumar, AEE
HSPCB, Yamuna Nagar**


HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA
Jagadhari Ph.01732-200137
E-mail: hspcb.pkl@sify.com
No. HSPCB/Consent/ : 2840217YAMCTO3976248
Dated:27/03/2017
To
Burma Boards
Vill. & P.O. Damla
Subject: Grant of consent to operate to M/s Burma Boards

Please refer to your application received on dated 2017-03-16 in regional office Yamuna Nagar.

With reference to your above application for consent to operate, M/s Burma Boards is here by granted

consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2017 - 31/03/2027
Industry Type	Ply board manufacturing (including vineer & laminate) with oil fired boiler/thermic fluid heater (without resin plant)
Category	ORANGE
Investment	
1. Land (Rs.in LAKHS)	2
2. Building (Rs.in LAKHS)	3
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	NA
Domestic Effluent Parameters	
1. NA	0 mg/l
Trade Effluent Parameters	
1. NA	0 mg/l
Number of stacks	1
Height of stack	
1. Boiler	100 meter
Emission parameters	
1. SPM	544.4 mg/m ³
2. SOX	12.0 mg/m ³
3. NOX	0.0 mg/m ³

Product Details	
1. Plyboards	29.07 Metric Tonnes/day
Capacity of boiler	
1. Boiler	4 Ton/hr
Type of Furnace	
1. NA	0 0
Type of Fuel	
1. Wood	4 Ton/day

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
7. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
8. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
9. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
10. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
11. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
12. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

13. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

14. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

15. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

16. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

17. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

18. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

19. In case of bye passing the emissions, the consent shall be deemed revoked.

20. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.

21. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.

22. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.

Specific Conditions :

Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board,
Panchkula.*

Annexure-R14



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PTF/2017/1457

Provisional License Number YN/PLY/PTF/2017/1457 dated 16-May-2022 is hereby renewed and confirmed in favour of **Shri. MAHESH KUMAR** son of Shri. **GOPAL DASS** resident of **808 SECTOR-17 HUDA JAGADHRI Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PTF/2017/1457

1	Name of the Licensee	MAHESH KUMAR		
2	Father's Name	GOPAL DASS		
3	Address of the Licensee	808 SECTOR-17 HUDA JAGADHRI Yamuna Nagar 135001		
4	Nature of Ownership	Partnership Firm		
5	Name of the unit	M/s Burma Boards		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'28.97" 77°12'39.64"		
8	Postal address of the unit	Village Damla YAMUNA NAGAR YAMUNA NAGAR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	2
		Peeler	48	1
		Press	8x4 x 12	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>96226910</u> dated <u>14/11/2022 00:00:00</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date: 24/3/23Place: YNR

Perun
Divisional Forest Officer (T)
Yamuna Nagar Forest Division
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under the rules.
2. The Licensee shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 24/3/23

Place: YNR

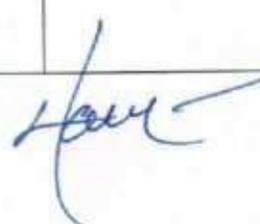
Divisional Forest Officer (T)
 Signature of Licensing Authority with Seal
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

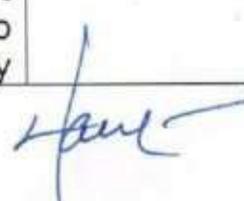
Divisional Forest Officer (T)
 Signature of Licensing Authority with Seal
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)

Compliance of the conditions of Consent to Operate issued to M/s Burma Boards, Village & P.O. Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/ Consent/:2840217YAMCTO3976248 Dated:27/03/2017.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2027
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Complying



6.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.	The direction is being complied if required.
7.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
8.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
9.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
10.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
11.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
12.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may	Complying



	be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	
13.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction is being complied if required.
14.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
15.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying
16.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
17.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
18.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
19.	In case of bye passing the emissions, the consent shall be deemed revoked.	The action against the unit will be taken by this office, if found violating.
20.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	Complying
21.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying



22.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.	Necessary direction will be issued, if required.
	Specific Conditions :	Compliance Status
1.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027



**Naresh Kumar, AEE
HSPCB, Yamuna Nagar**



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2840217YAMCTOHWM3682463

Dated:29/01/2017

To.

**M/s :Duna Panels Pvt. Ltd.
VPO Damla
YAMUNANAGAR**

Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 01/04/2017 to 31/03/2027

Please refer to your consent application received on dated **2016-12-31** in Regional Officer , Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s **Duna Panels Pvt. Ltd.** are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to leachate which may percolate in ground water or carried away with storm run off.
 - (ii) Composting in case of bio degradable materials.
 - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
 - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.

23. (a) The industry shall discharge all the gases through a stack of minimum height.
 (b) The height of stack shall conform to the following criteria:
 (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted.
 $Q = \text{Sulphur dioxide emission as Kg/hr.}$
 (ii) $H = 74 Q^{0.27}$ where particulate matter is emitted.
 $Q = \text{particulate matter emission as tonne/hr.}$ If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control Noise Pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the Public Liability Insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply Noise Pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

Specific Conditions :

Other Conditions :

1. Unit will maintain & operate its APCM regularly, unit will submit A/R under Air/Noise in future as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2840217YAMCTO3682463

Dated:29/01/2017

To

M/s :Duna Panels Pvt. Ltd.
VPO Damla
YAMUNANAGAR

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from **01/04/2017 - 31/03/2027**

Please refer to your consent application received on dated **2016-12-31** in Regional Officer, Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s **Duna Panels Pvt. Ltd.** is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed **0.5 KLD**
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed **0 KLD**
3. **The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 109.800003 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.**
4. The consent to operate shall be valid for the period from **01/04/2017 - 31/03/2027**
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

Other Conditions :

1. Unit will maintain & operate its APCM regularly, unit will submit A/R under Air/Noise in future as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PLC/2023/05479

License Number 136/42/1389/1137/83/106/F.NO.232/WBI/2007 dated 06-July-2018 is hereby renewed in favour of **Shri. BIMAL CHOPRA** son of **Shri. SUMER MAL CHOPRA** resident of **VILLAGE & P.O DAMLA DELHI ROAD DISTT . YAMUNA NAGAR Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PLC/2023/05479

1	Name of the Licensee	BIMAL CHOPRA		
2	Father's Name	SUMER MAL CHOPRA		
3	Address of the Licensee	VILLAGE & P.O DAMLA DELHI ROAD DISTT . YAMUNA NAGAR Yamuna Nagar 135001		
4	Nature of Ownership	Pvt. Ltd. Company		
5	Name of the unit	M/s DUNA PANELS PRIVATE LIMITED		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'35.69" 77°12'36.53"		
8	Postal address of the unit	VILLAGE & P.O. DAMLA DELHI ROAD DISTT, YAMUNA NAGAR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	4
		Peeler	48	1
		Press	8x4 x 15	2
		Chipper	3 TON	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>96223365</u> dated <u>14/11/2022 00:00:00</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date : 21/03/2023Place : Yamunajal

Signature of Licensing Authority with Seal
Yamuna Nagar Forest Division
Yamuna Nagar (Haryana)

Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under the rules.
2. The Licensee shall not alter the location of the Wood-based Industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 21/03/2023

Place: Yamuna Nagar

Rajesh
 Signature of Licensing Authority (with Seal)
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

Rajesh
 District Forest Officer (T)
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)

Annexure-R18

Compliance of the conditions of Consent to Operate issued to M/s Duna Panels Pvt. Ltd., V.P.O. Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/ : 2840217YAMCTOHWM3682463 Dated:29/01/2017 under Air Act.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.	Not applicable.
3.	Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.	Complying
4.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
5.	The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.	The direction is being complied, if required.
6.	The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be	Not applicable.

	followed by an approved air pollution control equipment designed for worst conditions.	
7.	A green belt (having sufficient tall and dense tree) around the factory should be provided.	There is no open space is available for green belt.
8.	All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.	Not applicable.
9.	The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.	Complying
10.	The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.	Complying
11.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.	Necessary direction will be issued, if required.
12.	All solid wastes arising in the factory premises shall be properly graded and disposed of by:- (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water of carried away with storm run off. (ii) Composting in case of bio degradable materials. (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is	Complying

	granted.	
13.	The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.	Complying
14.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying
15.	The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.	Not required at this stage.
16.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
17.	The applicant shall either:- a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.	Complying
18.	There should not be any fugitive emission from the premises.	Complying
19.	The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.	Not applicable.

20.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	The necessary directions will be issued to the unit, if required.
21.	If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
22.	The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules, 2008.	Complying
23.	(a) The industry shall discharge all the gases through a stack of minimum height. (b) The height of stack shall conform to the following criteria: (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted. Q = Sulphur dioxide emission as Kg/hr. (ii) $H = 74 Q^{0.27}$ where particulate matter is emitted. Q = particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used. (iii) The minimum stack height should be 30 Mts.	Complying
24.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities of penalties to which the applicant is or may be subject.	The direction is being complied if required.
25.	The industry shall maintain the following record to the satisfaction of the Board. 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.	Complying

	2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.	
26.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
27.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
28.	The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.	Not applicable.
29.	The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.	Complying
30.	The industry shall submit on site/off site emergency plan, if required.	Not applicable.
31.	The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.	Not applicable.
32.	The industry shall comply the public liability insurance Rule, 1991 as amended to date.	Not applicable.
33.	The industry shall submit Environmental Audit report once in a year.	Not applicable.
34.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
35.	The industry shall install ambient air station in case of 17 & other categories large & medium.	Not applicable.
36.	The industry shall obtain environmental clearance, if applicable as per MOEF notification.	Not applicable.
37.	The industry shall inform to HO/RO office immediately by FAX in case of failure of	Complying

	APCM.	
38.	In case of by passing the emissions, the consent shall be deemed revoked.	There is no by passing of emission.
39.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
	Specific Conditions :	
1.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air/Noise in future as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	Complying



**Naresh Kumar, AEE
HSPCB, Yamuna Nagar**

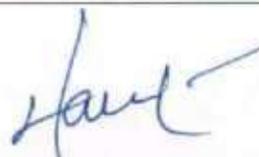
Compliance of the conditions of Consent to Operate issued to M/s Duna Panels Pvt. Ltd., V.P.O. Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/ : 2840217YAMCTO3682463 Dated:29/01/2017 under Water Act.

Sr. No.	Conditions	Compliance Status
1.	The daily quantity of domestic effluent from the factory shall not exceed 0.5 KLD.	Complying
2.	The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed 0 KLD.	Complying
3.	The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 109.800003 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.	Complying
4.	The consent to operate shall be valid for the period from 01/04/2017 - 31/03/2027.	No need to comment on this para.
5.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
6.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately	Complying



	submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc	
7.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction is being complied if required.
8.	The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.	Complying
9.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
10.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying
11.	In case the industrial unit uses the Municipal/ HUDA/ Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.	Complying
12.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by the this office, if found violating.
13.	The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.	There is no vacant area in the premises.
14.	The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.	Complying
15.	The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.	Not applicable.
16.	The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.	Not applicable.

17.	The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.	Not applicable.
18.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
19.	The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008.	Not applicable.
20.	The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.	Not applicable.
21.	The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.	Not applicable.
22.	The industry shall submit Environmental Audit /Report once in a year.	Not applicable.
23.	The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.	Not applicable.
24.	The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.	Complying
25.	In case of bye passing the effluent the consent to operate shall be deemed revoke.	Not applicable.
26.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
Specific Conditions :		
1.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air/Noise in future as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027


Naresh Kumar, AEE
HSPCB, Yamuna Nagar



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2840217YAMCTOHWM3681972

Dated:29/01/2017

To.

**M/s :Pragati Industries
VPO Damla
YAMUNANAGAR**

Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 01/04/2017 to 31/03/2027

Please refer to your consent application received on dated **2016-12-31** in Regional Officer , Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s **Pragati Industries** are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water or carried away with storm run off.
 - (ii) Composting in case of bio degradable materials.
 - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
 - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.

23. (a) The industry shall discharge all the gases through a stack of minimum height.
 (b) The height of stack shall conform to the following criteria:
 (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted.
 Q = Sulphur dioxide emission as Kg/hr.
 (ii) $H = 74 Q^{0.27}$ where particulate matter is emitted.
 Q = particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control Noise Pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the Public Liability Insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply Noise Pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

Specific Conditions :

Other Conditions :

1. Unit will maintain & operate its APCM regularly, unit will submit A/R under Air/Noise in future as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2840217YAMCTO3681972

Dated:29/01/2017

To

M/s :Pragati Industries
VPO Damla
YAMUNANAGAR

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from **01/04/2017 - 31/03/2027**

Please refer to your consent application received on dated **2016-12-31** in Regional Officer, Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s **Pragati Industries** is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed **0.5 KLD**
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed **0 KLD**
3. **The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 37.6699982 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.**
4. The consent to operate shall be valid for the period from **01/04/2017 - 31/03/2027**
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

Other Conditions :

1. Unit will maintain & operate its APCM regularly, unit will submit A/R under Air/Noise in future as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*

Annexure-R20



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PF/2023/05495

License Number 454/40/1596/1476/250.F.NO.416/VBI/2007/YFD/G.4648PB dated 06-July-2018 is hereby renewed in favour of Shri. **RAM KISHORE AGARWAL** son of Shri. **SAT NARAIN AGARWAL** resident of **H/O VILLAGE DAMLA DELHI ROAD YNR YAMUNA NAGAR Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PF/2023/05495

1	Name of the Licensee	RAM KISHORE AGARWAL		
2	Father's Name	SAT NARAIN AGARWAL		
3	Address of the Licensee	R/O VILLAGE DAMLA DELHI ROAD YNR YAMUNA NAGAR Yamuna Nagar 135001		
4	Nature of Ownership	Partnership Firm		
5	Name of the unit	M/S PRAGATI INDUSTRIES		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'35.45" 77°12'36.71"		
8	Postal address of the unit	VILLAGE DAMLA DELHI ROAD YNR YNR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	36	2
		VBS	24	4
		Peeler	54	2
		Peeler	48	1
		Press	8x4 x 16	2
		Press	8x4 x 14	1
		Chipper	3 TON	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>96216594</u> dated <u>14/11/2022 00:00:00</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date: 24/3/2023Place: M.P.

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[Signature]
Divisional Forest Officer (T)
Yamuna Nagar (Haryana)
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

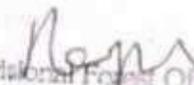
Conditions:

1. The Registration shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under the rules.
2. The Registrant shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit registered for a particular category shall not be converted into any other category without obtaining a fresh Registration.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the Registration shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the Registration shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the Registration shall not be changed without the approval/permission of the State Level Committee.
9. The Registration or ownership of the Wood Based Industrial Unit mentioned in the Registration shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Registrant to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

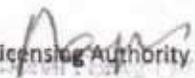
Note: If the unit is found to have installed/operate any machine for which the Registration is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 24/1/2023

Place: YNR


 Divisional Forest Officer (T)
 Yamuna Nagar Forest Division
 Signature of Registering Authority with Seal
 Yamuna Nagar (Haryana)

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.


 Signature of Licensing Authority with Seal
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)

Annexure-R21

Compliance of the conditions of Consent to Operate issued to M/s Pragati Industries, V.P.O. Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/: 2840217YAMCTOHWM3681972 Dated:29/01/2017 under Air Act.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.	Not applicable.
3.	Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.	Complying
4.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
5.	The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.	The direction is being complied, if required.
6.	The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be	Not applicable.

	followed by an approved air pollution control equipment designed for worst conditions.	
7.	A green belt (having sufficient tall and dense tree) around the factory should be provided.	There is no open space is available for green belt.
8.	All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.	Not applicable.
9.	The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.	Complying
10.	The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.	Complying
11.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.	Necessary direction will be issued, if required.
12.	All solid wastes arising in the factory premises shall be properly graded and disposed of by:- (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water of carried away with storm run off. (ii) Composting in case of bio degradable materials. (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is	Complying

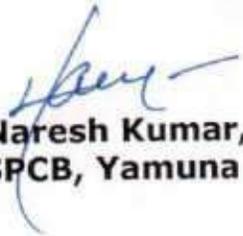
	granted.	
13.	The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.	Complying
14.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying
15.	The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.	Not required at this stage.
16.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
17.	The applicant shall either:- a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.	Complying
18.	There should not be any fugitive emission from the premises.	Complying
19.	The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.	Not applicable.

Handwritten signature

20.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	The necessary directions will be issued to the unit, if required.
21.	If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
22.	The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules, 2008.	Complying
23.	<p>(a) The industry shall discharge all the gases through a stack of minimum height.</p> <p>(b) The height of stack shall conform to the following criteria:</p> <p>(i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted. $Q =$ Sulphur dioxide emission as Kg/hr.</p> <p>(ii) $H = 74 Q^{0.27}$ where particulate matter is emitted. $Q =$ particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.</p> <p>(iii) The minimum stack height should be 30 Mts.</p>	Complying
24.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.	The direction is being complied if required.
25.	<p>The industry shall maintain the following record to the satisfaction of the Board.</p> <p>1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.</p>	Complying

	2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.	
26.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
27.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
28.	The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.	Not applicable.
29.	The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.	Complying
30.	The industry shall submit on site/off site emergency plan, if required.	Not applicable.
31.	The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.	Not applicable.
32.	The industry shall comply the public liability insurance Rule, 1991 as amended to date.	Not applicable.
33.	The industry shall submit Environmental Audit report once in a year.	Not applicable.
34.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
35.	The industry shall install ambient air station in case of 17 & other categories large & medium.	Not applicable.
36.	The industry shall obtain environmental clearance, if applicable as per MOEF notification.	Not applicable.

37.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	Complying
38.	In case of bye passing the emissions, the consent shall be deemed revoked.	There is no by passing of emission.
39.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
Specific Conditions :		
1.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air/Noise in future as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027.


Naresh Kumar, AEE
HSPCB, Yamuna Nagar

Compliance of the conditions of Consent to Operate issued to M/s Pragati Industries, V.P.O. Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/ : 2840217YAMCTO 3681972 Dated:29/01/2017 under Water Act.

Sr. No.	Conditions	Compliance Status
1.	The daily quantity of domestic effluent from the factory shall not exceed 0.5 KLD.	Complying
2.	The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed 0 KLD.	Complying
3.	The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 37.6699982 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.	Complying
4.	The consent to operate shall be valid for the period from 01/04/2017 - 31/03/2027.	No need to comment on this para.
5.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
6.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately	Complying

	submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc	
7.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction is being complied if required.
8.	The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.	Complying
9.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
10.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying
11.	In case the industrial unit uses the Municipal/ HUDA/ Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.	Complying
12.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by the this office, if found violating.
13.	The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.	There is no vacant area in the premises.
14.	The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.	Complying
15.	The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.	Not applicable.
16.	The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.	Not applicable.
17.	The industry shall obtain permission from	Not applicable.

	Irrigation Department for discharging effluent into any drain/water bodies.	
18.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
19.	The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008.	Not applicable.
20.	The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.	Not applicable.
21.	The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.	Not applicable.
22.	The industry shall submit Environmental Audit /Report once in a year.	Not applicable.
23.	The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.	Not applicable.
24.	The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.	Complying
25.	In case of bye passing the effluent the consent to operate shall be deemed revoke.	Not applicable.
26.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	
1.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air/Noise in future as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	Complying


Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127023YAMCTO31823234

Dated:23/01/2023

To.

M/s :Haploos Plyboards Pvt Ltd
Village and Post Office Damla YNR

Subject: Grant of consent to operate to M/s Haploos Plyboards Pvt Ltd.

Please refer to your application no. 31823234 received on dated 2022-12-21 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Haploos Plyboards Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2023 - 31/03/2028
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	472.17999
Total Land Area(Sq. meter)	10118.0
Total Builtup Area(Sq. meter)	7589.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. stack	32 Mtr.
Emission parameters	
1. SPM	150 mg/m ³
Product Details	

1. Plyboards (sqr/mtr)	3000
Capacity of boiler	
1. TFH 25 Lac calories	2500000 Kcalores/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	5 Ton/day
Raw Material Details	
Formaldehyde	1350 Kg/Day
Face	4500 Sqr/mtr
Timber	54 Metric Tonnes/Day

Regional Office, Yamina Nagar
 Haryana State Pollution Control Board.
 Digitally signed by NITIN MEHTA
 Date: 2023.01.23 10:59:57 +05:30

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh

consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will run and maintain the APCM.
2. That the unit will not made any expansion without prior permission of the Board.
3. That the unit will apply for renewal of CTO before 90 days from expiry of this CTO.
4. That the unit will not discharge any effluent outside its premise without prior approval of Board or without Permission from MC/PHED or Concerned Dept.
5. That the CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.
6. That the Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage
7. That the unit will use only legal fuel as prescribed by the Board vide No 4023-4076 dated 12.12.2018.
8. That the unit will manage/ dispose of the flyash properly.
9. That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.
10. That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.
11. That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.
12. That concealing factual data or submission of false/ fabricated data and failure to comply with any of the condition mentioned above may result in withdrawal of this CTE and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PF/2023/05483

License Number 470 303/803/84/F.NO. 772/WBI/2007/YFD dated 13-November-2020 is hereby renewed in favour of Shri. **SHYAM SUNDER AGARWAL** son of Shri. **NAND LAL AGARWAL** resident of **H.No. 949 SECTOR-17 HUDA, JAGADHRI DISTT YAMUNA NAGAR Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PF/2023/05483

1	Name of the Licensee	SHYAM SUNDER AGARWAL		
2	Father's Name	NAND LAL AGARWAL		
3	Address of the Licensee	H.No. 949 SECTOR-17 HUDA, JAGADHRI DISTT YAMUNA NAGAR Yamuna Nagar 135001		
4	Nature of Ownership	Partnership Firm		
5	Name of the unit	M/s HAPLOOS PLYWOOD (P) LTD		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'35.22" 77°12'34.69"		
8	Postal address of the unit	VILLAGE DAMLA DISTT YAMUNA NAGAR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	4
		Peeler	54	1
		Press	8x4 x 15	2
		Press	8x4 x 10	1
		Chipper	3 TON	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>96220167</u> dated <u>14/11/2022 00:00:00</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date: 21/03/2023Place: Yamuna Nagar

By
Divisional Forest Officer (P)
Yamuna Nagar
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

FOREST DEPARTMENT, HARYANA



LICENSE



Dy. Conservator
Yamunanagar
Yamunanagar

No. 470 303/803/ 84/F.N. 772/WBI/2007/YFD

Date 18/12/017

License to establish/renew /expand or operate Wood based Industry.

License is hereby granted w.e.f. 03.07.2017 to Shri Shyam Sunder Agarwal S/o Shri Nand Lal Agarwal, H.No.-949, Sector-17, HUDA, Jagadhri, Distt. Yamuna Nagar. (hereinafter called "Licensee") to establish/ renew/expand/operate Wood based industry located at (Full address) M/s Haploos Plyboards (P) Ltd, Village Damla, Distt. Yamuna Nagar. subject to the provisions contained in the Indian Forest Act, 1927, as amended from time to time and the rules made there under and on the conditions mentioned overleaf.

Detail of Machinery

S. No.	Name of Machinery	Size	No. of Machine
1	Press	8x4x15	2 (Two)
		8x4x10	1 (One)
2	Peeling Machine	4.5 Feet	1 (One)
3	Vertical Band Saw	42 Inch	4 (Four)
4	Chipper (Not Transfer independently)	3 Ton	1 (One)

PTO

Dy. Conservator of Forests
Yamunanagar Forest Division,
Yamunanagar

Conditions

1. The license shall establish/renew /expand/operate the Wood based industry at (full address) *M/s Haploos Plyboards (P) Ltd, Village Damla, Distt. Yamuna Nagar.*
2. The licensee shall not alter the location of the Wood based industry without obtaining prior permission in writing of the **State Level Committee**.
3. The licensee shall maintain such register and records and submit such returns as may be directed, in writing, by the Divisional Forest Officer, (DFO (T)) and when required produce them for inspection by the DFO (T) Yamuna Nagar
4. The licensee shall ensure that --
 - a) The site of the saw mill including the depot/yard for storage of round timber, sawn timber and waste wood is properly fenced/boundary wall erected with proper gates ;
 - b) all the round timber, sawn timber and wood waste is properly stocked according to the instruction that may be issued from time to time by the Divisional Forest Officer (T), Yamuna Nagar.
 - c) the premises of the wood based unit shall be open to inspection at all times by the Divisional Forest Officer (T), Yamuna Nagar or officer authorized by Divisional Forest Officer (T) Yamuna Nagar
 - d) the license shall be transferable as per WBI Rule, 2016 and where in it transferred, the transferor shall, forthwith inform the Divisional Forests Officer (T), Yamuna Nagar of such transfer and the transferee shall hold the license.
5. It would be the personal responsibility of the licensee to obtain all necessary statutory permission/ clearance from the concerned department / agencies/ authorities.
6. The renewal of the License shall be as per the provision of WBI, (Establishment and regulation) Guidelines 2016 published vide Gazette of India; extra ordinary MOEFF & CC vide dated Nov 16, 2016 New Delhi and directions issued by SLC, Haryana from time to time.

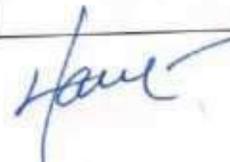
Note: If the unit is found to have installed/operate any machine for which the license is not issued to the unit, permission given by the CEC in respect of such unit will be deemed to have been withdrawn.

The Conservator of Forests

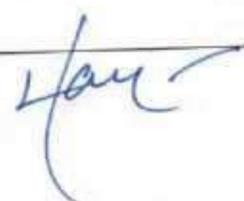
Compliance of the conditions of Consent to Operate issued to M/s Haploos Plyboards Pvt Ltd, Village and PO Damla, Yamuna Nagar for the period from 01.04.2023 to 31.03.2028 vide no. HSPCB/Consent/ : 313127023YAMCTO 31823234 Dated:23/01/2023.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2028
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.



	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	That the unit will run and maintain the APCM.	Complying
2.	That the unit will not made any expansion without prior permission of the Board.	Complying
3.	That the unit will apply for renewal of CTO before 90 days from expiry of this CTO.	CTO valid upto 31.03.2028
4.	That the unit will not discharge any effluent outside its premise without prior approval of Board or without Permission from MC/PHED or Concerned Deptt.	Complying
5.	That the CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO	The action against the unit will be taken by this office, if found violating.
6.	That the Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.	The action against the unit will be taken by this office, if found violating.



7.	That the unit will use only legal fuel as prescribed by the Board vide No 4023-4076 dated 12.12.2018.	Complying
8.	That the unit will manage/ dispose of the flyash properly.	Complying
9.	That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.	Complying
10.	That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.	Complying
11.	That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.	Complying
12.	That concealing factual data or submission of false/ fabricated data and failure to comply with any of the condition mentioned above may result in withdrawal of this CTE and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.	The action against the unit will be taken by this office, if found violating.


Naresh Kumar, AEE
HSPCB, Yamuna Nagar


HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA
Jagadhari Ph.01732-200137
E-mail: hspcb.pkl@sify.com
No. HSPCB/Consent/ : 2840217YAMCTO4029472
Dated:29/03/2017
To
Haryana Joinery Mills
Village Damla Yamuna Nagar
Subject: Grant of consent to operate to M/s Haryana Joinery Mills

Please refer to your application received on dated 2017-03-28 in regional office Yamuna Nagar.

With reference to your above application for consent to operate, M/s Haryana Joinery Mills is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2017 - 31/03/2027
Industry Type	Ply board manufacturing (including vineer & laminate) with oil fired boiler/thermic fluid heater (without resin plant)
Category	ORANGE
Investment	
1. Land (Rs.in LAKHS)	33
2. Building (Rs.in LAKHS)	5
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	NA
Domestic Effluent Parameters	
1. NA	0 mg/l
Trade Effluent Parameters	
1. NA	0 mg/l
Number of stacks	1
Height of stack	
1. Boiler	100 feet
Emission parameters	
1. SPM	224.69 mg/m ³
2. SOX	16.02 mg/m ³
3. NOX	6.98 mg/m ³

Product Details	
1. Plyboards	48.45 Metric Tonnes/day
Capacity of boiler	
1. Boiler	3 Ton/hr
Type of Furnace	
1. NA	0 0
Type of Fuel	
1. Wood	2 Ton/day

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
7. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
8. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
9. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
10. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
11. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
12. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

13. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

14. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

15. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

16. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

17. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

18. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

19. In case of bye passing the emissions, the consent shall be deemed revoked.

20. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.

21. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.

22. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.

23. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.

Specific Conditions :

Unit will submit A/R under Air Act for the year 2017-18 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board,
Panchkula.*



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PF/2023/05395

License Number 388/533/No.625/WBI/2007/YFD/G.-4652-PB dated 21-January-2022 is hereby renewed in favour of **Shri. AMIT GUPTA** son of **Shri. SURESH GUPTA** resident of **R/o 50 Green Park Distt Yamuna Nagar Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PF/2023/05395

1	Name of the Licensee	Amit Gupta		
2	Father's Name	Suresh Gupta		
3	Address of the Licensee	R/o 50 Green Park Distt Yamuna Nagar Yamuna Nagar 135001		
4	Nature of Ownership	Partnership Firm		
5	Name of the unit	M/s Haryana Joinery Mills		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'35.13" 77°13'23.34"		
8	Postal address of the unit	Village Damla Distt Yamuna Nagar Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	2
		Peeler	48	1
		Press	8x4 x 20	1
		Press	8x4 x 4	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>99599639</u> dated <u>27/02/2023 17:24:24</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date : 14-03-2023Place : Yamuna Nagar

Signature of Licensing Authority with Seal
Yamuna Nagar

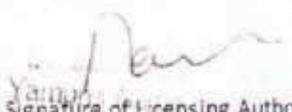
The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under the rules.

2. The Licensee shall not alter the location of the Wood-based Industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License .
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

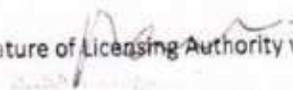
Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 14.03.2023

Place: Yamuna nagr


Signature of Licensing Authority with Seal

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.


Signature of Licensing Authority with Seal

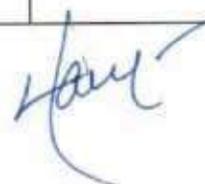
Annexure-R27

Compliance of the conditions of Consent to Operate issued to M/s Haryana Joinery Mills, Village Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/: 2840217YAMCTO4029472 Dated:29/03/2017.

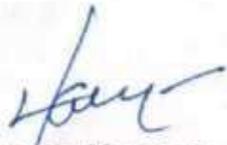
Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2027
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Complying

6.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.	The direction is being complied if required.
7.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
8.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
9.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
10.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
11.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
12.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may	Complying

	be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	
13.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction is being complied if required.
14.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
15.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying
16.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
17.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
18.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
19.	In case of bye passing the emissions, the consent shall be deemed revoked.	The action against the unit will be taken by this office, if found violating.
20.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	Complying
21.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying



22.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.	Necessary direction will be issued, if required.
23.	Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.	Not applicable.
	Specific Conditions :	Compliance Status
1.	Unit will submit A/R under Air Act for the year 2017-18 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027


Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127022YAMCTO24423489

Dated:05/07/2022

To.

M/s :GOKUL ENTERPRISES
KHURDI ROAD VILLAGE DAMLA YAMUNA NAGAR

Subject: Grant of consent to operate to M/s GOKUL ENTERPRISES.

Please refer to your application no. 24423489 received on dated 2022-05-31 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s GOKUL ENTERPRISES is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2022 - 31/03/2027
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	68.950699
Total Land Area(Sq. meter)	14000.0
Total Builtup Area(Sq. meter)	6000.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. stack	32 Mtr
Emission parameters	
1. SPM	150 mg/m ³
Product Details	

1. PLY AND PLYBOARD (sqr/mtr.)	650
Capacity of boiler	
1. TFH 15 Lac Kcal	1500000 Kcalores/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	2 Ton/day
Raw Material Details	
CORE/VENEER/WOODEN LOGS	20000 Kg/Day

**Nirmal
Kumar**

Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.

Digitally signed by
Nirmal Kumar
Date: 2022.07.05
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Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any

account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1 That the unit will apply 90 days before the Expiry of CTO.

2 That the unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Dept. 3 That the unit will not use illegal fuel. That unit will comply all the Rules, Acts and Notification issued by the board from time to time.

4. That the unit will not made any expansion without prior permission of the board.

5. That unit will comply with the directions/order issued by NGT, Punjab And Haryana High Court and Supreme court.

6. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.

Nirmal Kumar Digitally signed by Nirmal Kumar
Date: 2022.07.05 17:10:38 +05'30'

Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PF/2023/05227

License Number 443/518/1329/715/41F.No.518/WBI/2007/YFD dated 26-October-2017 is hereby renewed in favour of **Shri. VIVEK GOLCHA** son of **Shri. BINOD GOLCHA** resident of **H. No 30 Green Park Distt. Yamuna Nagar Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PF/2023/05227

1	Name of the Licensee	Vivek Golcha		
2	Father's Name	Binod Golcha		
3	Address of the Licensee	H. No 30 Green Park Distt. Yamuna Nagar Yamuna Nagar 135001		
4	Nature of Ownership	Partnership Firm		
5	Name of the unit	M/s Gokul Enterprises		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°04'57.40" 77°13'25.20"		
8	Postal address of the unit	Khurdi Road Vill. Damla Distt Yamuna Nagar Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	3
		Peeler	48	1
		Press	8x4 x 12	2
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>97551785</u> dated <u>24/12/2022 21:46:44</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date: 22.02.2023Place: Yamuna Nagar

Signature of Divisional Forest Officer (T) Seal
Yamuna Nagar Forest Division
Yamuna Nagar (Haryana)

Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed in the rules.
2. The Licensee shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 22-02-2023

Place: Yamuna Nagar

Signature of Licensing Authority with Seal
 Divisional Forest Officer (T)
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)

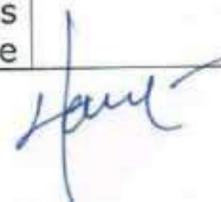
- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

Signature of Licensing Authority with Seal
 Divisional Forest Officer (T)
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)

Compliance of the conditions of Consent to Operate issued to M/s Gokul Enterprises, Khurdi Road, Village Damla, Yamuna Nagar for the period from 01.04.2022 to 31.03.2027 vide no. HSPCB / Consent/ : 313127022 YAMCTO24423489 Dated: 05/07/2022.

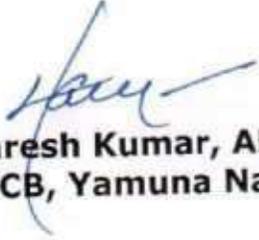
Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2027
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.



	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	That the unit will apply 90 days before the Expiry of CTO.	CTO valid upto 31.03.2027
2.	That the unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Deptt.	Complying
3.	That the unit will not use illegal fuel. That unit will comply all the Rules, Acts and Notification issued by the board from time to time.	Complying
4.	That the unit will not made any expansion without prior permission of the board.	Complying
5.	That unit will comply with the directions/order issued by NGT, Punjab And Haryana High Court and Supreme court.	Complying
6.	The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water	The action against the unit will be taken by this office, if found violating.

<p>Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.</p>	
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Naresh Kumar, AEE
HSPCB, Yamuna Nagar



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 313127017YAMCTOHWM3782909

Dated:03/02/2017

To.

**M/s :Nagpal Wood Industries
Vill. & P.O. Damla
YAMUNANAGAR**

Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 01/04/2017 to 31/03/2027

Please refer to your consent application received on dated **2017-01-17** in Regional Officer , Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s **Nagpal Wood Industries** are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water or carried away with storm run off.
 - (ii) Composting in case of bio degradable materials.
 - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
 - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.

23. (a) The industry shall discharge all the gases through a stack of minimum height.
 (b) The height of stack shall conform to the following criteria:
 (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted.
 Q = Sulphur dioxide emission as Kg/hr.
 (ii) $H = 74.Q^{0.27}$ where particulate matter is emitted.
 Q = particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control Noise Pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the Public Liability Insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply Noise Pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

Specific Conditions :

- 1 The unit shall not discharge any trade effluent without prior permission of Board.

Other Conditions :

1. Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply for extension of CTO 90 days before expiry of this CTO.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 313127017YAMCTO3782909

Dated:03/02/2017

To

M/s :Nagpal Wood Industries
Vill. & P.O. Damla
YAMUNANAGAR

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from **01/04/2017 - 31/03/2027**

Please refer to your consent application received on dated **2017-01-17** in Regional Officer, Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s **Nagpal Wood Industries** is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed **0.5 KLD**
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed **0 KLD**
3. **The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 41.4599991 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.**
4. The consent to operate shall be valid for the period from **01/04/2017 - 31/03/2027**
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

- 1 The unit shall not discharge any trade effluent without prior permission of Board

Other Conditions :

1. Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,*



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/SOF/2023/05482

License Number 66/F.NO.358/VBI/2007 dated 20-February-2020 is hereby renewed in favour of **Shri. DIKSHIT NAGPAL** son of Shri. **LATE SH. SHAM** resident of **82-PATEL NAGAR NEAR POWER HOUSE DISTT. YAMUNA NAGAR Yamuna Nagar 135001** under the provision of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/SOF/2023/05482

1	Name of the Licensee	DIKSHIT NAGPAL		
2	Father's Name	LATE SH. SHAM		
3	Address of the Licensee	82-PATEL NAGAR NEAR POWER HOUSE DISTT. YAMUNA NAGAR Yamuna Nagar 135001		
4	Nature of Ownership	Sole Proprietorship Firm		
5	Name of the unit	M/s NAGPAL WOOD INDUSTRIES		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'16.90" 77°13'03.75"		
8	Postal address of the unit	VILLAGE DAMLA BEHIND PUNJAB & SINDH BANK DISTT . YAMUNA NAGAR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	4
		Peeler	48	1
		Press	8x4 x 10	2
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>96622827</u> dated <u>26/11/2022 13:55:03</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		



Date

21/03/2023

Place

Yamuna Nagar

Paper
Signature of Licensing Authority with Seal

Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as per the rules.
2. The Licensee shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the District Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities.

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 21/03/2023
Place: Yamuna Nagar

Rajesh
Signature of Licensing Authority with Seal
(District Forest Officer, Yamuna Nagar, Haryana)

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

Rajesh
Signature of Licensing Authority with Seal
(District Forest Officer, Yamuna Nagar, Haryana)

Compliance of the conditions of Consent to Operate issued to M/s Nagpal Wood Industries, Village and P.O. Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/: 313127017YAMCTOHWM3782909 Dated: 03/02/2017 under Air Act.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.	Not applicable.
3.	Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.	Complying
4.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
5.	The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.	The direction is being complied, if required.
6.	The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank	Not applicable.

	automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.	
7.	A green belt (having sufficient tall and dense tree) around the factory should be provided.	There is no open space is available for green belt.
8.	All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.	Not applicable.
9.	The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.	Complying
10.	The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.	Complying
11.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.	Necessary direction will be issued, if required.
12.	All solid wastes arising in the factory premises shall be properly graded and disposed of by:- (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water of carried away with storm run off. (ii) Composting in case of bio degradable materials. (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it	Complying

	should be taken up which consent is granted.	
13.	The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.	Complying
14.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying
15.	The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.	Not required at this stage.
16.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
17.	The applicant shall either:- a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.	Complying
18.	There should not be any fugitive emission from the premises.	Complying
19.	The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act,	Not applicable.

	1974 by this Board.	
20.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	The necessary directions will be issued to the unit, if required.
21.	If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
22.	The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules, 2008.	Complying
23.	(a) The industry shall discharge all the gases through a stack of minimum height. (b) The height of stack shall conform to the following criteria: (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted. $Q =$ Sulphur dioxide emission as Kg/hr. (ii) $H = 74 Q^{0.27}$ where particulate matter is emitted. $Q =$ particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used. (iii) The minimum stack height should be 30 Mts.	Complying
24.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities of penalties to which the applicant is or may be subject.	The direction is being complied if required.
25.	The industry shall maintain the following record to the satisfaction of the Board. 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the	Complying



	same. 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.	
26.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
27.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
28.	The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.	Not applicable.
29.	The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.	Complying
30.	The industry shall submit on site/off site emergency plan, if required.	Not applicable.
31.	The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.	Not applicable.
32.	The industry shall comply the public liability insurance Rule, 1991 as amended to date.	Not applicable.
33.	The industry shall submit Environmental Audit report once in a year.	Not applicable.
34.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
35.	The industry shall install ambient air station in case of 17 & other categories large & medium.	Not applicable.
36.	The industry shall obtain environmental clearance, if applicable as per MOEF notification.	Not applicable.



		Complying
37.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	
38.	In case of by passing the emissions, the consent shall be deemed revoked.	There is no by passing of emission.
39.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
Specific Conditions :		
1.	The unit shall not discharge any trade effluent without prior permission of Board.	Complying
2.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027


Naresh Kumar, AEE
HSPCB, Yamuna Nagar

Compliance of the conditions of Consent to Operate issued to M/s Nagpal Wood Industries, Village and P.O. Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/:313127017YAMCTO3782909 Dated:03/02/2017 under Water Act.

Sr. No.	Conditions	Compliance Status
1.	The daily quantity of domestic effluent from the factory shall not exceed 0.5 KLD.	Complying
2.	The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed 0 KLD.	Complying
3.	The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 41.4599991 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.	Complying
4.	The consent to operate shall be valid for the period from 01/04/2017 - 31/03/2027.	No need to comment on this para.
5.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
6.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry	Complying

	and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc	
7.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction is being complied if required.
8.	The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.	Complying
9.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
10.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying
11.	In case the industrial unit uses the Municipal/ HUDA/ Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.	Complying
12.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by the this office, if found violating.
13.	The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.	There is no vacant area in the premises.
14.	The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.	Complying
15.	The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.	Not applicable.
16.	The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.	Not applicable.

17.	The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.	Not applicable.
18.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
19.	The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008.	Not applicable.
20.	The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.	Not applicable.
21.	The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.	Not applicable.
22.	The industry shall submit Environmental Audit /Report once in a year.	Not applicable.
23.	The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.	Not applicable.
24.	The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.	Complying
25.	In case of bye passing the effluent the consent to operate shall be deemed revoke.	Not applicable.
26.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
Specific Conditions :		
1.	The unit shall not discharge any trade effluent without prior permission of Board.	Complying
2.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027


Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127021YAMCTO12807969

Dated:03/09/2021

To.

M/s :M/s Bhagwati Udyog
Village Damla, Radour Road, Yamuna Nagar

Subject: Grant of consent to operate to M/s M/s Bhagwati Udyog.

Please refer to your application no. 12807969 received on dated 2021-08-11 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s M/s Bhagwati Udyog is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	03/09/2021 - 31/03/2031
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	167.71001
Total Land Area(Sq. meter)	5615.0
Total Builtup Area(Sq. meter)	2807.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	2
Height of stack	
1. attached to boiler	32 M
2. TFH 20 Lac Calories	32 M
Emission parameters	
1. SPM	800 mg/m3

2. SPM	150 mg/m ³
Product Details	
1. Plywood (sqr mtr)	3000
2. Plyboard	5 Metric Tonnes/day
Capacity of boiler	
1. Boiler 6 Ton	6 Ton/hr
2. TFH 20 Lac Calories	20 Kcalores/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	4 Ton/day
2. Wood	5 Ton/day
Raw Material Details	
Timber	36 Metric Tonnes/Day
Face	3000 Sqr/mtr
Formaldehyde	900 Kg/Day

**Nirmal
Kumar**

Regional Officer, Yamuna Nagar

Digitally signed by
Nirmal Kumar
Date: 2021.09.03
12:43:01 +05'30'

Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

- 1 Unit will submit latest AR within 3 months of start of operation.
- 2 Unit will apply 90 days before the Expiry of CTO.
- 3 Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Dept.
- 4 CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.
- 5 Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.
6. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.

Digitally signed by Nirmal
Kumar
Date: 2021.09.03 12:43:19
+05:30'
Nirmal Kumar
Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/IDV/2023/05480

License Number 201/1550/1302/1237/1034/Kurukshetra/1112 dated 01-April-2017 is hereby renewed in favour of **Shri. PAWAN GUPTA** son of **Shri. MOTI RAM GUPTA** resident of **R/o PPROFESSOR COLONY DISTT. YAMUNA NAGAR Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/IDV/2023/05480

1	Name of the Licensee	PAWAN GUPTA		
2	Father's Name	MOTI RAM GUPTA		
3	Address of the Licensee	R/o PPROFESSOR COLONY DISTT. YAMUNA NAGAR Yamuna Nagar 135001		
4	Nature of Ownership	Individual		
5	Name of the unit	M/s BHAGWATI UDYOG		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°04'50.60" 77°12'39.80"		
8	Postal address of the unit	VILLAGE DAMLA DISTT YAMUNA NAGAR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	3
		Peeler	48	1
		Press	8x4 x 10	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>96419083</u> dated <u>18/11/2022 16:15:47</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date : 21/03/2023Place : Yamuna Nagar

Pawan
Divisional Forest Officer (D)
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed in the rules.
2. The Licensee shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities.

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 21/03/2023

Place: Yamuna Nagar

Payal

Signature of Licensing Authority with Seal

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

Payal

Signature of Licensing Authority with Seal
(Divisional Forest Officer (F)

Annexure-R36

Compliance of the conditions of Consent to Operate issued to M/s Bhagwati Udyog, Village Damla, Radaur Road, Yamuna Nagar for the period from 03.09.2021 to 31.03.2031 vide no. HSPCB / Consent/ : 313127021YAMCTO12807969 Dated: 03/09/2021.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2031
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

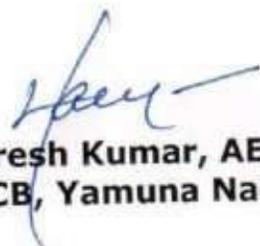
	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.

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	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	Unit will submit latest AR within 3 months of start of operation.	Complying
2.	That the unit will apply 90 days before the Expiry of CTO.	CTO valid upto 31.03.2031
3.	That the unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Deptt.	Complying
4.	CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.	The action against the unit will be taken by this office, if found violating.
5.	Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.	The action against the unit will be taken by this office, if found violating.
6.	The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water	The action against the unit will be taken by this office, if found violating.

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<p>Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.</p>	
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Naresh Kumar, AEE
HSPCB, Yamuna Nagar



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 313127017YAMCTOHWM3780784

Dated:03/02/2017

To.

**M/s :Baba Plywood Pvt. Ltd.
VPO Damla
YAMUNANAGAR**

Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 01/04/2017 to 31/03/2027

Please refer to your consent application received on dated **2017-01-17** in Regional Officer , Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s **Baba Plywood Pvt. Ltd.** are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water or carried away with storm run off.
 - (ii) Composting in case of bio degradable materials.
 - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
 - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.

23. (a) The industry shall discharge all the gases through a stack of minimum height.
 (b) The height of stack shall conform to the following criteria:
 (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted.
 Q = Sulphur dioxide emission as Kg/hr.
 (ii) $H = 74.Q^{0.27}$ where particulate matter is emitted.
 Q = particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control Noise Pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the Public Liability Insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply Noise Pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

Specific Conditions :

- 1 The unit shall not discharge any trade effluent without prior permission of Board.

Other Conditions :

1. Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 313127017YAMCTO3780784

Dated:03/02/2017

To

M/s :Baba Plywood Pvt. Ltd.
VPO Damla
YAMUNANAGAR

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from **01/04/2017 - 31/03/2027**

Please refer to your consent application received on dated **2017-01-17** in Regional Officer, Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s **Baba Plywood Pvt. Ltd.** is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed **0.5 KLD**
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed **0 KLD**
3. **The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 168.660004 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.**
4. The consent to operate shall be valid for the period from **01/04/2017 - 31/03/2027**
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

- 1 The unit shall not discharge any trade effluent without prior permission of Board

Other Conditions :

1. Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,*

वन विभाग हरियाणा
कार्यालय: वन मण्डल अधिकारी, यमुनानगर
दूरभाष 01732-237821

F.No.212

क्रमांक/WBI/1/4034
सेवा में

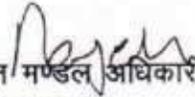
दिनांक 15/3/23

Sh. Binod Chelha S/O Sh. Raj Raj Chelha
Vill. Damb, Delhi road, YNR

विषय:- काष्ठ आधारित उद्योग के तहत फर्म के लाईसेंस को नवीनीकरण करके जारी करने बारे।

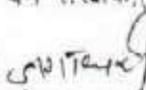
सन्दर्भ- आपका ऑनलाईन आवेदन दिनांक 13/3/2022

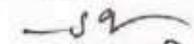
उपरोक्त विषय के बारे में आपके सन्दर्भित प्रार्थना पत्र का अवलोकन करते हुए फर्म M/s Baba Plywood (P) Ltd., Vill. Damb, Delhi road, YNR का लाईसेंस दिनांक 01.04.2022 से 31.03.2027 तक नवीनीकरण करके जारी करते हुए निर्देश दिये जाते हैं कि आप भारतीय वन अधिनियम-1927, वन संरक्षण अधिनियम-1980, वन्य जीव(संरक्षण) अधिनियम-1972, भारत सरकार की अधिसूचना 3456(अ) दिनांक 11 नवम्बर 2016 के अनुसार काष्ठ आधारित उद्योग (स्थापना और विनियमन) के दिशा निर्देश, भारत सरकार की अधिसूचना 3000(अ) दिनांक 11 सितम्बर 2017 के संशोधन, हरियाणा सरकार की अधिसूचना संख्या का0आ0/19/के0अ0/16/1927/घा0 41, 42.51 तथा 76/2022 दिनांक 20 अप्रैल 2022 की पालना, 62/के0अ0 16/1927 घा0 41, 42.51 तथा 76/2020 दिनांक 6 जुलाई 2022 में अंकित शर्तों की पालना करेंगे। इसके अतिरिक्त आपको सूचित किया जाता है कि आप द्वारा फर्म में आने-जाने हेतु रास्ते के रूप में वन भूमि का उपयोग किया जा रहा है। अतः आप रास्ते की अनुमति हेतु वन संरक्षण अधिनियम-1980 के अन्तर्गत अनुमति प्राप्त करें। अन्यथा आप द्वारा किसी भी प्रकार के नियमों की उल्लंघना करने पर उक्त लाईसेंस निलम्बित कर दिया जायेगा। जिसके आप स्वयं जिम्मेवार होंगे।


वन मण्डल अधिकारी,
यमुनानगर।

पृ0क्रमांक

दिनांक

1. एक प्रति अतिरिक्त प्रधान मुख्य वन संरक्षक (वानिकी) हरियाणा, पंचकूला को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
2. एक प्रति वन राजिक अधिकारी,  को भेजते हुए निर्देश दिये जाते हैं कि लाईसेंसधारक द्वारा किसी भी हालत में भारतीय वन अधिनियम-1927, वन संरक्षण अधिनियम-1980, वन्य जीव(संरक्षण) अधिनियम-1972 व हरियाणा सरकार, वन तथा वन्य प्राणी विभाग की अधिसूचना दिनांक 20 अप्रैल, 2022 व दिनांक 6 जुलाई, 2022 को जारी काष्ठ आधारित उद्योग (स्थापना और विनियमन) के दिशा निर्देश-2022 में अंकित हिदायतों की उल्लंघना न होने पाये।


वन मण्डल अधिकारी,
यमुनानगर।



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PLC/2023/05417License Number 1134/310/F NO 212 /G4843 dated 12-May-2018 is hereby renewed in favour of Shri. **BINOD GOLCHA** son of Shri.

GAJ RAJ GOLCHA resident of **VILLAGE DAMLA DELHI ROAD Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PLC/2023/05417

1	Name of the Licensee	BINOD GOLCHA		
2	Father's Name	GAJ RAJ GOLCHA		
3	Address of the Licensee	VILLAGE DAMLA DELHI ROAD Yamuna Nagar 135001		
4	Nature of Ownership	Pvt. Ltd. Company		
5	Name of the unit	M/s BABA PLYWOOD (P) LTD		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°04'52.98" 77°12'36.96"		
8	Postal address of the unit	VILLAGE DAMLA DELHI ROAD DISTT YAMUNA NAGAR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	36	2
		Peeler	48	2
		Press	8x4 x 12	3
		Chipper	3TON	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>96227082</u> dated <u>14/11/2022 00:00:00</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date : 15.3.2023Place: Yamuna Nagar

Signature of Licensee approved with St
Yamuna Nagar Forest Divis
Yamuna Nagar (Haryana)

Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed in the rules.
2. The Licensee shall not alter the location of the Wood-based Industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License .
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 15.3.2023

Place: Yamuna Nagar

Pooja
Signature of Licensing Authority with Seal
Divisional Forest Officer (T)
Yamuna Nagar Forest Division
Yamuna Nagar (Haryana)

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

Nam
Signature of Licensing Authority with Seal
Divisional Forest Officer (T)
Yamuna Nagar Forest Division
Yamuna Nagar (Haryana)

Compliance of the conditions of Consent to Operate issued to M/s Baba Plywood Pvt. Ltd., VPO Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/: 313127017YAMCTOHWM3780784 Dated: 03/02/2017 under Air Act.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.	Not applicable.
3.	Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.	Complying
4.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
5.	The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.	The direction is being complied, if required.
6.	The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank	Not applicable.

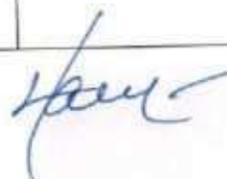
	automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.	
7.	A green belt (having sufficient tall and dense tree) around the factory should be provided.	There is no open space is available for green belt.
8.	All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.	Not applicable.
9.	The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.	Complying
10.	The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.	Complying
11.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.	Necessary direction will be issued, if required.
12.	All solid wastes arising in the factory premises shall be properly graded and disposed of by:- (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water of carried away with storm run off. (ii) Composting in case of bio degradable materials. (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it	Complying

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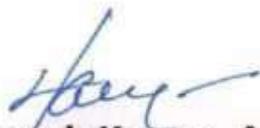
	should be taken up which consent is granted.	
13.	The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.	Complying
14.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying
15.	The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03..2027
16.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
17.	The applicant shall either:- a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.	Complying
18.	There should not be any fugitive emission from the premises.	Complying
19.	The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act,	Not applicable.

	1974 by this Board.	
20.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	The necessary directions will be issued to the unit, if required.
21.	If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
22.	The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules, 2008.	Complying
23.	(a) The industry shall discharge all the gases through a stack of minimum height. (b) The height of stack shall conform to the following criteria: (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted. $Q =$ Sulphur dioxide emission as Kg/hr. (ii) $H = 74 Q^{0.27}$ where particulate matter is emitted. $Q =$ particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used. (iii) The minimum stack height should be 30 Mts.	Complying
24.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities of penalties to which the applicant is or may be subject.	The direction is being complied if required.
25.	The industry shall maintain the following record to the satisfaction of the Board. 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the	Complying

	same. 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.	
26.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
27.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
28.	The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.	Not applicable.
29.	The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.	Complying
30.	The industry shall submit on site/off site emergency plan, if required.	Not applicable.
31.	The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.	Not applicable.
32.	The industry shall comply the public liability insurance Rule, 1991 as amended to date.	Not applicable.
33.	The industry shall submit Environmental Audit report once in a year.	Not applicable.
34.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
35.	The industry shall install ambient air station in case of 17 & other categories large & medium.	Not applicable.
36.	The industry shall obtain environmental clearance, if applicable as per MOEF notification.	Not applicable.



37.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	Complying
38.	In case of by passing the emissions, the consent shall be deemed revoked.	There is no by passing of emission.
39.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
Specific Conditions :		
1.	The unit shall not discharge any trade effluent without prior permission of Board.	Complying
2.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027


Naresh Kumar, AEE
HSPCB, Yamuna Nagar

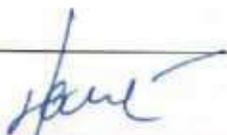
Compliance of the conditions of Consent to Operate issued to M/s Baba Plywood Pvt. Ltd., VPO Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/: 313127017YAMCTO3780784 Dated:03/02/2017 under Water Act.

Sr. No.	Conditions	Compliance Status
1.	The daily quantity of domestic effluent from the factory shall not exceed 0.5 KLD.	Complying
2.	The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed 0 KLD.	Complying
3.	The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 168.660004 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.	Complying
4.	The consent to operate shall be valid for the period from 01/04/2017 - 31/03/2027.	No need to comment on this para.
5.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
6.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately	Complying



	submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc	
7.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction is being complied if required.
8.	The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.	Complying
9.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
10.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
11.	In case the industrial unit uses the Municipal/ HUDA/ Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.	Complying
12.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by the this office, if found violating.
13.	The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.	There is no vacant area in the premises.
14.	The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.	Complying
15.	The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.	Not applicable.
16.	The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.	Not applicable.
17.	The industry shall obtain permission from	Not applicable.

	Irrigation Department for discharging effluent into any drain/water bodies.	
18.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
19.	The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008.	Not applicable.
20.	The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.	Not applicable.
21.	The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.	Not applicable.
22.	The industry shall submit Environmental Audit /Report once in a year.	Not applicable.
23.	The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.	Not applicable.
24.	The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.	Complying
25.	In case of bye passing the effluent the consent to operate shall be deemed revoke.	Not applicable.
26.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	
1.	The unit shall not discharge any trade effluent without prior permission of Board.	Complying
2.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027


Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127020YAMCTO6279553

Dated:16/09/2020

To.

M/s :A R WOODCRAFTS PRIVATE LIMITED
Village Damla District Yamuna Nagar

Subject: Grant of consent to operate to M/s A R WOODCRAFTS PRIVATE LIMITED.

Please refer to your application no. 6279553 received on dated 2020-09-07 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s A R WOODCRAFTS PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	16/09/2020 - 31/03/2025
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	487.97
Total Land Area(Sq. meter)	13273.0
Total Builtup Area(Sq. meter)	9339.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack attached to Boiler 3 TPH and TFH 20 Lac kCal	32 m
Emission parameters	
1. SPM	150 mg/m ³

Product Details	
1. Plywood	20 Metric Tonnes/day
Capacity of boiler	
1. Boiler	3 Ton/hr
2. TFH 20 Lac kCal	2000000 Kcalores/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	2 Ton/day
Raw Material Details	
Face	5000 Sqr/mtr
Timber	50 Metric Tonnes/Day
Glue	350 Kg/Day

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1 Unit will submit latest AR within 3 months of start of operation.

2 Unit will apply 90 days before the Expiry of CTO.

3 Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Dept.

4 CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.

5 The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*

Annexure-R41



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PLC/2023/05497

License Number 448/489/371/F.NO.360/WBI/2007/YFD/G.4762-PB dated 28-February-2019 is hereby renewed in favour of Shri. **BIJOY KUMAR JHA** son of Shri. **KRISHAN CHAND JHA** resident of **R/O VILLAGE DAMLA YNR YNR YNR Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PLC/2023/05497

1	Name of the Licensee	BIJOY KUMAR JHA		
2	Father's Name	KRISHAN CHAND JHA		
3	Address of the Licensee	R/O VILLAGE DAMLA YNR YNR YNR Yamuna Nagar 135001		
4	Nature of Ownership	Pvt. Ltd. Company		
5	Name of the unit	M/S A.R WOOD CRAFTS, (P) LTD		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°04'45.42" 77°12'25.54"		
8	Postal address of the unit	VILLAGE- DAMLA YNR YNR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	36	2
		Peeler	48	1
		Press	8x4 x 12	3
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>96224372</u> dated <u>14/11/2022 00:00:00</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date : 27/3/23Place : YNR

Boyer
 Divisional Forest Officer (Seal)
 Yamuna Nagar Licensing Authority
 Forest Division
 Yamuna Nagar (Haryana)

Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under the rules.
2. The Licensee shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License .
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 27/3/23

Place: YPR

Agren
 Divisional Forest Officer (T)
 Signature of Licensing Authority with Seal
 Yamuna Nagar (Haryana)

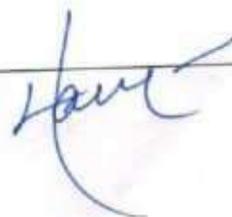
- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

Agren
 Divisional Forest Officer (T)
 Signature of Licensing Authority with Seal
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)

Compliance of the conditions of Consent to Operate issued to M/s A R Wood Crafts Private Limited, Village Damla District Yamuna Nagar for the period from 16.09.2020 to 31.03.2025 vide no. HSPCB / Consent/ : 313127020YAMCTO6279553 Dated: 16/09/2020.

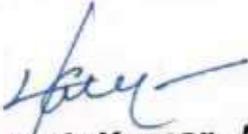
Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2025
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.



	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	Unit will submit latest AR within 3 months of start of operation.	Complying
2.	That the unit will apply 90 days before the Expiry of CTO.	CTO valid upto 31.03.2025
3.	That the unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Deptt.	Complying
4.	CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.	The action against the unit will be taken by this office, if found violating.
5.	The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders	The action against the unit will be taken by this office, if found violating.

/responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.	
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Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127022YAMCTO27449008

Dated:26/08/2022

To.

M/s :Luxmi Timbers
VPO Damla, Yamuna Nagar

Subject: Grant of consent to operate to M/s Luxmi Timbers.

Please refer to your application no. 27449008 received on dated 2022-08-18 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Luxmi Timbers is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	26/08/2022 - 31/03/2027
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	271.9754
Total Land Area(Sq. meter)	6071.24
Total Builtup Area(Sq. meter)	4553.43
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. attached to boiler	32 Mtr.
Emission parameters	
1. SPM	800 mg/m ³
Product Details	

1. Plyboards (sqr./mtr.)	5000
Capacity of boiler	
1. Boiler 8 TPH	8 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	200 Ton/day
Raw Material Details	
Timber	40 Metric Tonnes/Day
Core/Face/Veneer	5000 Sqr/mtr
Glue	350 Kg/Day

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh

consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will run and maintain the APCM and submit latest analysis report under air within 3 months.
2. That the unit will apply for renewal of CTO before 90 days from expiry of this CTO.
3. That the unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Dept.
4. That the CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.
5. That the Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.
6. That the unit will use only legal fuel as prescribed by the Board vide No 4023-4076 dated 12.12.2018.
7. That the unit will manage/ dispose off the flyash properly.
8. That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.
9. That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.
10. That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.
11. That concealing factual data or submission of false/ fabricated data and failure to comply with any of the condition mentioned above may result in withdrawal of this CTE expansion and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*

Annexure-R44



FOREST DEPARTMENT

LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/SOF/2023/05471

License Number NO.1503//20/87/F.NO.564/VBI/2007/YFD dated 13-January-2020 is hereby renewed in favour of Shri. **MANOHAR LAL AHUJA** son of Shri. **LATE SH. CHANAN SHAH AHUJA** resident of **H.NO.11 MADHU COLONY DISTT YAMUNA NAGAR Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/SOF/2023/05471

1	Name of the Licensee	MANOHAR LAL AHUJA		
2	Father's Name	LATE SH. CHANAN SHAH AHUJA		
3	Address of the Licensee	H.NO.11 MADHU COLONY DISTT YAMUNA NAGAR Yamuna Nagar 135001		
4	Nature of Ownership	Sole Proprietorship Firm		
5	Name of the unit	M/s LUXMI TIMBERS		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°04'42.00" 77°12'22.60"		
8	Postal address of the unit	VILLAGE DAMLA RADAUR ROAD DISTT . YAMUNA NAGAR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	5
		Peeler	48	1
		Press	8x4 x 10	2
		Chipper	3 Ton	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>96225572</u> dated <u>15/11/2022 00:00:00</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date: 21/03/2023Place: Yamuna Nagar

Boyer
Divisional Forest Officer (T)
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under the rules.
2. The Licensee shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 21/03/2023

Place: Yamuna Nagar

[Signature]
 Divisional Forest Officer (T)
 Signature of Licensing Authority with Seal
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

[Signature]
 Divisional Forest Officer (T)
 Signature of Licensing Authority with Seal
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)



FOREST DEPARTMENT, HARYANA
REGISTRATION



F.No. 643

No. YN/SP/DP/2017/1621

Date 17/05/2022

Registration to 'establish' renew/ expand or operate Wood-based Industry

Registration is hereby granted/renewed* to Shri/ Smt/ Kumari **Manohar Lal Ahuja** Son/ Daughter/ Wife of **sh. Chanah Shah Ahuja** resident of **h.no 11, Madhu Colony, Yamuna Nagar, Yamuna Nagar, Yamuna Nagar, 135001** (hereinafter called "Registrant") to 'establish / renew/ expand/ operate Wood-based industry under the category **Standalone Press** located at **M/s Luxmi Timber , Village Damia, Radaur Road, Yamuna nagar, Yamuna Nagar, 135001** subject to the provisions contained in the Indian Forest Act, 1927(16 of 1927), as amended from time to time and the rules made thereunder and subject to the provisions of Wood Based Industries (Establishment & Regulation) Guidelines, 2016. The Registrant is authorized to use and operate the following machinery in the premises of above mentioned category of WBI unit in the district mentioned above.

Detail of Machinery

Vertical Band Saw	
Size (Inches)	No. of Machines
Nil	Nil

Peeler	
Size (Inches)	No. of Machines
Nil	Nil

Chipper	
Size (Inches)	No. of Machines
Nil	Nil

Horizontal Band Saw	
Size (Inches)	No. of Machines
Nil	Nil

Press		
Size (Inches)	No. of Daylights	No. of Machines
8x4	10	2

Slicer	
Size (Inches)	No. of Machines
Nil	Nil

*strike whichever not applicable



The said Registration is *granted/renewed to the Registrant on the following conditions.

Conditions

1. The Registrant shall *establish/renew/ expand/ operate the Wood-based industry under the category **Standalone Press** in District **Yamuna Nagar, Haryana**
2. The Registrant shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. This Registration has been granted to *establish/renew/ expand/operate the Wood-based industry in district **Yamuna Nagar, Haryana**. At present the location of the wood based industrial unit for which the registration has been granted has not been indicated in the registration document. Once the registrant finalizes the location of the wood based industrial unit for which this registration has been granted, the registrant shall immediately intimate the Jurisdictional Issuing Authority about the location of the said WBI unit. Upon such intimation from the registrant, the Jurisdictional Issuing Authority shall immediately carry out amendment in the registration document mentioning complete location of the WBI unit.
4. The Registrant shall maintain such register and records and submit such returns as may be directed, in writing, by the Divisional Forest Officer (DFO) and when required produce them for inspection by the DFO.
5. The Registrant shall ensure that-
 - a. The site of the sawmill including the depot/yard for storage of round timber, sawn timber and waste wood is properly fenced/boundary wall erected with proper gates;
 - b. all the round timber, sawn timber and wood waste is properly stocked according to the instruction that may be issued from time to time by the Divisional Forest Officer;
 - c. the premises of the Wood-based unit shall be open to inspection at all times by the DFO;
 - d. The Registration shall be transferable on the terms & conditions as may be specified by the SLC, WBI, HARYANA from time to time and wherein it is transferred, the transferor shall, forthwith inform the Divisional Forest Officer concerned of such transfer and the transferee shall hold the Registration.
6. It would be the personal responsibility of the Registrant to obtain all necessary statutory permission/ clearance from the concerned department/ agencies/ authorities

Note: If the unit is found to have installed/operate any machine for which the Registration is not issued to the unit, permission given by the SLC, WBI, HARYANA in respect of such unit will be deemed to have been withdrawn.

*strike whichever not applicable



Date

17/05/2022

Place

Yamunagar

Signature of the Divisional Forest Officer
 Dy. Conservator of Forests
 Yamunagar Forest Division, (Seal)
 Yamunagar

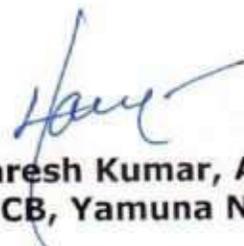
Compliance of the conditions of Consent to Operate issued to M/s Luxmi Timbers, V.P.O. Damla, Yamuna Nagar for the period from 26.08.2022 to 31.03.2027 vide no. HSPCB / Consent/ : 313127022YAMCTO27449008 Dated: 26/08/2022.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2027
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Complying

6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction is being complied if required.

12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fess balance
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	That the unit will run and maintain the APCM and submit latest analysis report under air within 3 months.	Complying
2.	That the unit will apply for renewal of CTO before 90 days from expiry of this CTO.	CTO valid upto 31.03.2027
3.	That the unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Deptt.	Complying
4.	That the CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.	The action against the unit will be taken by this office, if found violating.
5.	That the Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.	The action against the unit will be taken by this office, if found violating.
6.	That the unit will use only legal fuel as prescribed by the Board vide No 4023-4076 dated 12.12.2018.	Complying
7.	That the unit will manage/ dispose off the flyash properly.	Complying

8.	That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.	Complying
9.	That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.	Complying
10.	That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.	Complying
11.	That concealing factual data or submission of false/ fabricated data and failure to comply with any of the condition mentioned above may result in withdrawal of this CTE expansion and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.	The action against the unit will be taken by this office, if found violating.



**Naresh Kumar, AEE
HSPCB, Yamuna Nagar**


HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA
Jagadhari Ph.01732-200137
E-mail: hspcb.pkl@sify.com
No. HSPCB/Consent/ : 313127017YAMCTO3970322
Dated:27/03/2017

To

Classic Plywood Industries

VPO Damla

Subject: Grant of consent to operate to M/s Classic Plywood Industries

Please refer to your application received on dated 2017-03-14 in regional office Yamuna Nagar.

With reference to your above application for consent to operate, M/s Classic Plywood Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2017 - 31/03/2027
Industry Type	Ply -board manufacturing(including Veneer and laminate) with oil fired boiler/ thermic fluid heater(without resin plant)
Category	ORANGE
Investment	
1. Land (Rs.in LAKHS)	5
2. Building (Rs.in LAKHS)	2
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	NA
Domestic Effluent Parameters	
1. NA	0 mg/l
Trade Effluent Parameters	
1. NA	0 mg/l
Number of stacks	1
Height of stack	
1. TFH	105 Feet
Emission parameters	
1. SPM	497.65 mg/m ³
2. NOX	16.30 mg/m ³
3. SOX	22.88 mg/m ³

Product Details	
1. Plyboards	29.07 Metric Tonnes/day
Capacity of boiler	
1. TFH	20 Kcalores/hr
Type of Furnace	
1. NA	0 0
Type of Fuel	
1. Wood	4 Ton/day

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
7. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
8. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
9. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
10. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
11. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
12. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

13. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

14. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

15. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

16. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

17. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

18. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

19. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.

20. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.

21. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.

Specific Conditions :

Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board,
Panchkula.*



FOREST DEPARTMENT, HARYANA

Revised License

[Signature]
Divisional Forest Officer
Yamuna Nagar

No. 756 /72/105 /F.N. 781 /WB/2007/YFD/G.4753PB Date 11/7/2017

License to establish/renew /expand or operate Wood based Industry.

License is hereby granted w.e.f. 1.4.2007 to 31.3.2017 to Shri Anil Gupta S/o Sh. Parkash Chand Gupta, 121, Radhaur road, Distt. Yamuna Nagar. (hereinafter called "Licensee") to establish/ renew/expand/operate Wood based industry located at (Full address) M/s Classic Plywood Industries, Radaur Road, Village Damla, Distt. Yamuna Nagar. subject to the provisions contained in the Indian Forest Act, 1927, as amended from time to time and the rules made there under and on the conditions mentioned overleaf.

Detail of Machinery

S. No.	Name of Machinery	Size	No. of Machine
1	Press	8x4x10	3 (Three)
		Nil	Nil
		Nil	Nil
2	Peeling Machine	4 Feet	1 (One)
		4 Feet	1 (One)
		<i>(As Accessory of Third press)</i>	<i>(One responsible)</i>
		Nil	Nil
3	Vertical Band Saw	42 Inch	5 (Five)
		Nil	Nil
		Nil	Nil
4	Horizontal Band Saw	Nil	Nil
		Nil	Nil
5	Others	Nil	Nil
		Nil	Nil

[Signature]
Divisional Forest Officer
Yamuna Nagar

LICENCE RENEWED FROM
1/4/2017 upto 31/3/2022

[Signature]
Divisional Forest Officer
Yamuna Nagar

Annexure-R48

Compliance of the conditions of Consent to Operate issued to M/s Classic Plywood Industries, VPO Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB /Consent/:313127017YAMCTO3970322 Dated:27/03/2017.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2027
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Complying

6.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.	The direction is being complied if required.
7.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
8.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
9.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
10.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
11.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
12.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may	Complying



	be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	
13.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction is being complied if required.
14.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
15.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
16.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
17.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
18.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
19.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	Complying
20.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying
21.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.	Necessary direction will be issued, if required.



	Specific Conditions :	Compliance Status
1.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027



**Naresh Kumar, AEE
HSPCB, Yamuna Nagar**



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA
Jagadhari Ph.01732-200137
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 313127017YAMCTO3930369

Dated:26/03/2017

To

Burma Wood Products

Vill. & P.O. Damla

Subject: Grant of consent to operate to M/s Burma Wood Products

Please refer to your application received on dated 2017-02-28 in regional office Yamuna Nagar.

With reference to your above application for consent to operate, M/s Burma Wood Products is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2017 - 31/03/2027
Industry Type	Ply -board manufacturing(including Veneer and laminate) with oil fired boiler/ thermic fluid heater(without resin plant)
Category	ORANGE
Investment	
1. Land (Rs.in LAKHS)	2
2. Building (Rs.in LAKHS)	1
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	NA
Domestic Effluent Parameters	
1. NA	0 micro gram/m ³
Trade Effluent Parameters	
1. NA	0 micro gram/m ³
Number of stacks	2
Height of stack	
1. Boiler Stack	32 meter
2. 180 KVA DG Set Stack	3 meter
Emission parameters	
1. SPM	317.72 Lts./Day

Product Details	
1. Ply and Boards	03 Metric Tonnes/Day
Capacity of boiler	
1. 10.5 TPH Boiler	10.5 Ton/hr
Type of Furnace	
1. NA	0 meter
Type of Fuel	
1. Diesel	0.030 KL/Day
2. WOOD	4000 KG/Day

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
7. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
8. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
9. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
10. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
11. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

12. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
13. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
14. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
15. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
16. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
17. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
18. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
19. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
20. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
21. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.

Specific Conditions :

Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board,
Panchkula.*



FOREST DEPARTMENT

LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PF/2023/05151License Number 431/481/410/202/203/F.No.199/WBI/2007/YFD/G.4757PB dated 24-June-2019 is hereby renewed in favour of Shri.

ASHWANI KAUSHIK son of Shri. **MADAN LAL KAUSHIK** resident of **1750 SECTOR 17 HUDA JAGADHRI Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PF/2023/05151

1	Name of the Licensee	ASHWANI KAUSHIK		
2	Father's Name	MADAN LAL KAUSHIK		
3	Address of the Licensee	1750 SECTOR 17 HUDA JAGADHRI Yamuna Nagar 135001		
4	Nature of Ownership	Partnership Firm		
5	Name of the unit	M/s BURMA WOOD PRODUCTS		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'39.45" 77°12'29.43"		
8	Postal address of the unit	RADAUR ROAD DAMLA DISTT. YAMUNA NAGR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	36	2
		Press	8x4 x 15	2
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>96487438</u> dated <u>21/11/2022 18:01:25</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date : 15.02.2023Place : Yamuna Nagar,

[Signature]
Divisional Forest Officer (T)
Signature of Licensing Authority with Seal
Yamuna Nagar Forest Division
Yamuna Nagar (Haryana)

ons:

- The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under the rules.
2. The Licensee shall not alter the location of the Wood-based Industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
 3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
 4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
 5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License .
 6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
 7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
 8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
 9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
 10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
 11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
 12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 15-02-2023

Place: Yamuna Nagar

Boyer
Divisional Forest Officer (T)
Yamuna Nagar Forest Division
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

Boyer
Divisional Forest Officer (T)
Yamuna Nagar Forest Division
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

Compliance of the conditions of Consent to Operate issued to M/s Burma Wood Products, Village & P.O. Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/ Consent/:313127017YAMCTO3930369 Dated : 26/03/2017.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2027
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.	The direction is being complied if required.
7.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
8.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
9.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
10.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
11.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
12.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent	Complying

	application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	
13.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction is being complied if required.
14.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
15.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
16.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
17.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
18.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
19.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	Complying
20.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying
21.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the	Necessary direction will be issued, if required.

Handwritten signature

	direction of the Board.	
	Specific Conditions :	Compliance Status
1.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027


**Naresh Kumar, AEE
HSPCB, Yamuna Nagar**



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2840217YAMCTOHWM3682230

Dated:03/02/2017

To.

M/s :Metro Plywood Pvt. Ltd.

VPO Damla

YAMUNANAGAR

Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 01/04/2017 to 31/03/2027

Please refer to your consent application received on dated **2016-12-31** in Regional Officer , Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s **Metro Plywood Pvt. Ltd.** are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water or carried away with storm run off.
 - (ii) Composting in case of bio degradable materials.
 - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
 - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.

23. (a) The industry shall discharge all the gases through a stack of minimum height.
 (b) The height of stack shall conform to the following criteria:
 (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted.
 Q = Sulphur dioxide emission as Kg/hr.
 (ii) $H = 74.Q^{0.27}$ where particulate matter is emitted.
 Q = particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control Noise Pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the Public Liability Insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply Noise Pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

Specific Conditions :

- 1 The unit shall not discharge any trade effluent without prior permission of Board.

Other Conditions :

1. Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2840217YAMCTO3682230

Dated:03/02/2017

To

M/s :Metro Plywood Pvt. Ltd.
VPO Damla
YAMUNANAGAR

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from **01/04/2017 - 31/03/2027**

Please refer to your consent application received on dated **2016-12-31** in Regional Officer, Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s **Metro Plywood Pvt. Ltd.** is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed **0.5 KLD**
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed **0 KLD**
3. **The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 65.7600021 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.**
4. The consent to operate shall be valid for the period from **01/04/2017 - 31/03/2027**
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

- 1 The unit shall not discharge any trade effluent without prior permission of Board

Other Conditions :

1. Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,*

Annexure-R53



FOREST DEPARTMENT



LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PLC/2023/05496

License Number 450/43/1519/507/FNO-418/WBI/2007/YFD/G-4723-PB dated 06-July-2018 is hereby renewed in favour of **Shri. BIMAL CHOPRA** son of Shri, **SUMER MAL CHOPRA** resident of **VILL DAMLA DELHI ROAD YNR YNR Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PLC/2023/05496

1	Name of the Licensee	BIMAL CHOPRA		
2	Father's Name	SUMER MAL CHOPRA		
3	Address of the Licensee	VILL DAMLA DELHI ROAD YNR YNR Yamuna Nagar 135001		
4	Nature of Ownership	Pvt. Ltd. Company		
5	Name of the unit	METRO PLYWOOD PVT LTD		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'18.17" 77°13'01.94"		
8	Postal address of the unit	VILL. DAMLA DELHI ROAD YNR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	36	4
		Peeler	48	3
		Peeler	96	1
		Press	8x4 x 16	2
		Press	8x4 x 14	1
		Chipper	3TON	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>96216066</u> dated <u>14/11/2022 00:00:00</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		



Date : _____

Place : _____

Bayer
Divisional Forest Officer (D)
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed in the rules.
2. The Licensee shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: _____

Place: _____

Nayer
 Divisional Forest Officer (T)
 Signature of Licensing Authority (with Seal)
 Yamuna Nagar (Haryana)

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

Nayer
 Divisional Forest Officer (T)
 Signature of Licensing Authority (with Seal)
 Yamuna Nagar (Haryana)

Compliance of the conditions of Consent to Operate issued to M/s Metro Plywood Pvt. Ltd., VPO Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/: 2840217YAMCTOHWM3682230 Dated: 03/02/2017 under Air Act.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.	Not applicable.
3.	Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.	Complying
4.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
5.	The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.	The direction is being complied, if required.
6.	The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be	Not applicable.

	followed by an approved air pollution control equipment designed for worst conditions.	
7.	A green belt (having sufficient tall and dense tree) around the factory should be provided.	There is no open space is available for green belt.
8.	All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.	Not applicable.
9.	The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.	Complying
10.	The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.	Complying
11.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.	Necessary direction will be issued, if required.
12.	All solid wastes arising in the factory premises shall be properly graded and disposed of by:- (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water of carried away with storm run off. (ii) Composting in case of bio degradable materials. (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is	Complying

	granted.	
13.	The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.	Complying
14.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying
15.	The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.	Not required at this stage.
16.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
17.	The applicant shall either:- a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.	Complying
18.	There should not be any fugitive emission from the premises.	Complying
19.	The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.	Not applicable.

20.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	The necessary directions will be issued to the unit, if required.
21.	If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
22.	The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.	Complying
23.	<p>(a) The industry shall discharge all the gases through a stack of minimum height.</p> <p>(b) The height of stack shall conform to the following criteria:</p> <p>(i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted. $Q =$ Sulphur dioxide emission as Kg/hr.</p> <p>(ii) $H = 74 Q^{0.27}$ where particulate matter is emitted. $Q =$ particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.</p> <p>(iii)The minimum stack height should be 30 Mts.</p>	Complying
24.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities of penalties to which the applicant is or may be subject.	The direction is being complied if required.
25.	<p>The industry shall maintain the following record to the satisfaction of the Board.</p> <p>1.The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.</p>	Complying

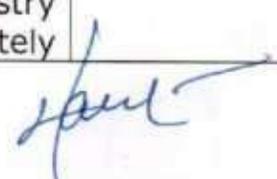
	2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.	
26.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
27.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
28.	The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.	Not applicable.
29.	The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.	Complying
30.	The industry shall submit on site/off site emergency plan, if required.	Not applicable.
31.	The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.	Not applicable.
32.	The industry shall comply the public liability insurance Rule, 1991 as amended to date.	Not applicable.
33.	The industry shall submit Environmental Audit report once in a year.	Not applicable.
34.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
35.	The industry shall install ambient air station in case of 17 & other categories large & medium.	Not applicable.
36.	The industry shall obtain environmental clearance, if applicable as per MOEF notification.	Not applicable.

37.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	Complying
38.	In case of bye passing the emissions, the consent shall be deemed revoked.	There is no by passing of emission.
39.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
Specific Conditions :		
1.	The unit shall not discharge any trade effluent without prior permission of Board.	Complying
2.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	Complying


Naresh Kumar, AEE
HSPCB, Yamuna Nagar

Compliance of the conditions of Consent to Operate issued to M/s Metro Plywood Pvt. Ltd., VPO Damla, Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/: 2840217YAMCTO3682230 Dated:03/02/2017 under Water Act.

Sr. No.	Conditions	Compliance Status
1.	The daily quantity of domestic effluent from the factory shall not exceed 0.5 KLD.	Complying
2.	The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed 0 KLD.	Complying
3.	The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 65.7600021 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.	Complying
4.	The consent to operate shall be valid for the period from 01/04/2017 - 31/03/2027.	No need to comment on this para.
5.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
6.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately	Complying



	submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc	
7.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction is being complied if required.
8.	The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.	Complying
9.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
10.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
11.	In case the industrial unit uses the Municipal/ HUDA/ Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.	Complying
12.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by the this office, if found violating.
13.	The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.	There is no vacant area in the premises.
14.	The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.	Complying
15.	The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.	Not applicable.
16.	The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.	Not applicable.
17.	The industry shall obtain permission from	Not applicable.

	Irrigation Department for discharging effluent into any drain/water bodies.	
18.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
19.	The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008.	Not applicable.
20.	The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.	Not applicable.
21.	The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.	Not applicable.
22.	The industry shall submit Environmental Audit /Report once in a year.	Not applicable.
23.	The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.	Not applicable.
24.	The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.	Complying
25.	In case of bye passing the effluent the consent to operate shall be deemed revoke.	Not applicable.
26.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	
1.	The unit shall not discharge any trade effluent without prior permission of Board.	Complying
2.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027


Naresh Kumar, AEE
HSPCB, Yamuna Nagar